

Annex - XII-B1
Format of the annual disclosure to be made by an entity identified as a LC (to be submitted to the stock exchange(s) within 45 days of the end of the FY)

(Applicable for FY 2020 and FY 2021)

1. Name of the Company:
2. CIN:
3. Report filed for FY:
4. Details of the borrowings (all figures in Rs. crore):

Sl. No.	Particulars	Details
1	Incremental borrowing done in FY (a)	
2	Mandatory borrowing to be done through issuance of debt securities (b) = (25% of a)	
3	Actual borrowings done through debt securities in FY (c)	
4	Shortfall in the mandatory borrowing through debt securities, if any (d) = (b) - (c) {If the calculated value is zero or negative, write "nil"}	
5	Reasons for short fall, if any, in mandatory borrowings through debt securities	

(Signature)
 Name of the Company Secretary
 Designation
 Contact Details

(Signature)
 Name of the Chief Financial Officer
 Designation
 Contact Details

Date - dd/mm/yyyy

Annex - XII-B2

Format of the annual disclosure to be made by an entity identified as a LC* (to be submitted to the stock exchange(s) within 45 days of the end of the FY)

(Applicable from FY 2022 onwards)

1. Name of the Company:
2. CIN:
3. Report filed for FY: T
4. Details of the current block (all figures in Rs. crore):

Sl. No.	Particulars	Details
1	3-year block period (specify financial years) ³¹	(T), (T+1) (T+2)
2	Incremental borrowing done in FY (T) (a)	
3	Mandatory borrowing to be done through debt securities in FY (T) (b) = (25% of a)	
4	Actual borrowing done through debt securities in FY (T) (c)	
5	Shortfall in the borrowing through debt securities, if any, for FY (T-1) carried forward to FY (T). (d)	
6	Quantum of (d), which has been met from (c) (e)	
7	Shortfall, if any, in the mandatory borrowing through debt securities for FY (T) {after adjusting for any shortfall in borrowing for FY (T-1) which was carried forward to FY (T)} (f)= (b)-[(c)-(e)] {If the calculated value is zero or negative, write "nil"}	

5. Details of penalty to be paid, if any, in respect to previous block (all figures in Rs. crore):

Sl. No.	Particulars	Details
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³¹ Modified vide circular SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2023/049 dated March 31, 2023. Prior to the amendment, the clause read as under:
2-year year block period (specify financial years)

1	3-year block period (specify financial years) ³²	(T-2),(T-1) ,(T)
2	Amount of fine to be paid for the block, if applicable Fine = 0.2% of {(d)-(e)} [#]	

**In cases, where an entity is not categorised as LC for FY (T), however was LC for FY (T- 1), and there was a shortfall in the mandatory bond borrowing for FY (T-1), which was carried forward to FY (T), the disclosures as prescribed in this annexure shall be made by the entity for FY (T).*

[#](d) and (e) are the same as mentioned at sl. nos. 5 and 6 in the table given at point no. 4 of this annexure.

(Signature)

Name of the Company Secretary

Designation

Contact Details

Date - dd/mm/yyyy

(Signature)

Name of the Chief Financial Officer

Designation

Contact Details

³² Modified vide circular SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2023/049 dated March 31, 2023. Prior to the amendment, the clause read as under:

2-year year block period (specify financial years)

The illustration given below is only for the purpose of demonstration and shall not be construed in any other manner.

Company Name	XYZ
Credit Rating of unsupported bank borrowing or plain vanilla bonds	AA or equivalent
Security listed	Equity shares and/ or debt securities and/ or NCRPS
Financial Year format	01 st April – 31 st March

For FY2020 and FY2021 (all figures in Rs. crore)

Current financial year	FY2020	FY2021
Outstanding borrowing as on March 31 st of previous FY	1000	1200
Whether framework applicable?	Yes	Yes
Incremental Borrowing in the current FY (a)	400	500
Mandatory borrowing through debt securities in the current FY (b) = 25% of (a)	100	125
Actual borrowings done through debt securities in the current FY (c)	80	150
Shortfall in mandatory borrowing through debt securities, if any, for the current FY (d)= (b)-(c)	20	-
Compliance status	Shortfall, hence explanation to be provided.	Complied with the requirement of 25% borrowing through issuance of debt securities.

From FY 2022 onwards (all figures in Rs. crore)

Current financial year	FY2022	FY2023	FY 2024	FY2025
Outstanding borrowing as on March 31 st of previous FY	800	400	200	80
Whether framework is applicable for current FY?	Yes	Yes	Yes	No

Current financial year	FY2022	FY2023	FY 2024	FY2025
Incremental Borrowing in the current FY (a)	400	200	100	40
Mandatory borrowing through debt securities in the current FY (b) = 25% of (a)	100	50	25	0
Block for compliance of the mandatory borrowing through debt securities	FY 2022, FY 2023 and FY 2024	FY 2023, FY 2024 and FY 2025	FY 2024, FY 2025 and FY 2026	Not Applicable
Actual borrowings done through debt securities in the current FY (c)	50	75	10	10
Shortfall of (T-2) financial year carried forward to current Financial Year - (d)	-	-	-	15
Shortfall of (T-1) financial year carried forward to current Financial Year - (e)	-	50	25	25
Quantum of (d), which has been met from (c) - (f)	-	-	-	10
Quantum of (e), which has been met from (c) - (g)	-	50	10	0
Shortfall, if any, in the mandatory borrowing through debt securities for the current FY {after adjusting for any shortfall in borrowing for previous FY, carried forward to current FY} (h) = (b)+(d)+(e)-[(c)]	50	25	40	30
Fine, to be paid {in case the shortfall of (T-2) FY, if any, is not adjusted completely against the debt securities borrowings of current FY} 0.2% of [(d)-(f)]	Nil	Nil	Nil	0.2% of Rs 5 crore = Rs 1 lakh
Compliance Status	For previous	For previous	For previous block -	For previous

Current financial year	FY2022	FY2023	FY 2024	FY2025
	<p>block - NA</p> <p>For current block-shortfall of Rs. 50 crore carried forward to FY 2023 and FY 2024</p>	<p>block - Rs. 50 crore of borrowing shortfall for FY2022 adjusted towards debt market borrowings of FY2023. Complied</p> <p>For current block - shortfall of Rs. 25 crore carried forward to FY 2024 and FY 2025.</p>	<p>Rs. 10 cr of borrowing shortfall for FY 2023 adjusted towards debt market borrowings of FY2024.</p> <p>Thus, remains a borrowing shortfall of Rs. 15 crore for FY 2023 which is carried forward to FY 2025 and 25 Crore for FY 2024 which is carried forward to FY 2025 and FY 2026.</p>	<p>block - Rs. 10 cr of borrowing shortfall for FY 2023 adjusted towards debt market borrowings of FY2024.</p> <p>Thus, remains a borrowing shortfall of Rs. 5 crore for FY 2023. Thus, fine of Rs. 1 lakh to be paid by XYZ.</p>

Chapter XIII - Issuance, listing and trading non-equity regulatory capital³³

[See Chapter V of SEBI NCS Regulations, 2021]

1. PDIs, PNCPS, PCPS, RNCPS, RCPS, debt instruments and instruments of similar nature which are essentially non-equity regulatory instruments, forming part of a bank's or NBFC's capital, issued as per RBI stipulations and listed in terms of Chapter V of the SEBI NCS Regulations, 2021.
2. These instruments have certain unique features which, *inter-alia*, grant the issuer (in consultation with RBI) a discretion in terms of writing down the principal/ interest, to skip interest payments, to make an early recall etc. without commensurate right for investors to legal recourse, even if such actions of the issuer might result in potential loss to investors.
3. Given the nature and contingency impact of these instruments and the fact that full import of the discretion is available to an issuer, may not be understood in the truest form by retail individual investors, the matter was discussed in SEBI's advisory committee on the development of corporate bond market in India viz. CoBoSAC. Based on the recommendations of the CoBoSAC, the following shall be the additional framework related to issuance, listing and trading of PDIs, PNCPS or instruments of similar nature by whatever name called (debt instruments, RNCPS, RCPS, etc.) and proposed to be listed:
 - 3.1. Investors: Issuers and stock exchanges shall ensure that only QIBs are allowed to participate in the issuance of all these non-equity regulatory capital instruments mentioned at paragraph 1 above.
 - 3.2. Allotment size, face value and trading lot: The minimum allotment size, face value and trading lot size of these instruments shall be as specified in Chapter V of this circular.
 - 3.3. Other requirements: Issuers, in addition to making disclosures as per Schedule II of the SEBI NCS Regulations, 2021, shall also make following specific disclosures about the following:
 - a) Details of all the conditions upon which the call option will be exercised by them for these instruments, in the placement memorandum.
 - b) Risk factors, to include all the inherent features of these instruments highlighted at paragraph 2 above.

³³SEBI/HO/DDHS/CIR/P/2020/199 dated October 06, 2020 and SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2023/027 dated February 08, 2023;

- c) Point of Non Viability clause: The absolute right, given to the RBI, to direct an issuer to write down the entire value of its outstanding these instruments/ bonds, if it thinks the bank has passed the PONV, or requires a public sector capital infusion to remain a going concern.

Applicability of the Provisions of Chapter V of the SEBI NCS Regulations, 2021:

4. The securities which have characteristics as stated below, shall necessarily be required to comply with the provisions for issuance and listing as specified under Chapter V of the SEBI NCS Regulations, 2021 and circulars issued thereunder:
- 4.1. The issuer is permitted by RBI to issue such instruments,
 - 4.2. The instruments form part of non-equity regulatory capital,
 - 4.3. The instruments are perpetual debt instruments, perpetual non-cumulative preference shares or instruments of similar nature and
 - 4.4. The instruments contain a discretion with the issuer/ RBI for events including but not restricted to all or any of the below events:
 - a. conversion into equity;
 - b. write off of interest/ principal;
 - c. skipping/ delaying payment of interest/principal;
 - d. making an early recall;
 - e. changing any terms of issue of the instrument.

Chapter XIV – Centralized Database for corporate bonds/ debentures³⁴

[See Regulations 17(1) and 20 of SEBI NCS Regulations, 2021]

1. This chapter contains provisions mandating stock exchanges and depositories to jointly create, host and maintain a Centralised Database of corporate bonds, held in demat form. It also delineates the responsibilities of the issuer, CRAs and DTs in relation to the database. A list of data fields to be maintained in the said database along with the manner of filing the same is also provided in the succeeding paragraphs.
2. **Responsibilities of parties involved, contents of the database and manner of submitting the information**

2.1. Depositories:

- a) Depositories shall continue to jointly create, host, maintain and disseminate the centralized database of corporate bonds, which are available in demat form. All historical data available in the database in terms of SEBI Circular no. CIR/IMD/DF/17/2013 dated October 22, 2013 and SEBI/HO/DDHS/DDHS1/ P/CIR/2021/572 dated June 04, 2021 shall continue to be hosted by the Depositories.
- b) Depositories shall ensure to have adequate systems and safeguards to maintain the integrity of data and to prevent manipulation of data.
- c) Each depository shall synchronize the database in consultation with the other Depository.
- d) Depository which receives information from an issuer shall host the same as well as share it with the other depository for hosting within three working days from the date of receipt of the information.
- e) Depositories shall categorize investors as per the SEBI Circular No. CIR/CFD/CMD/13/2015 dated November 30, 2015.
- f) Depositories shall provide secure login credentials to issuers, stock exchanges, credit rating agencies and debenture trustees for updating and verifying requisite information in the corporate bond database within timelines as mentioned in this circular.

³⁴SEBI/HO/DDHS/DDHS1/P/CIR/2021/572 dated June 04, 2021; and SEBI/HO/DDHS/P/CIR/2021/031 dated March 22, 2022;

2.2. Issuers:

- a) Issuers shall fill all the requisite fields as provided in **Annex - XIV-A** in the Centralized Database at the time of allotment of the ISIN. Depositories shall verify the information as provided by issuer at the time of activation of ISIN.
- b) Post listing of securities, Issuers shall submit information in the requisite fields as provided in **Annex - XIV-B** to any of the stock exchanges where their securities are listed on a periodical basis³⁵ (within 30 days from the end of the financial year) and/ or 'as and when' basis (event based), as applicable. The stock exchange shall indicate the format of filing to the Issuers in this regard.

2.3. Stock exchanges:

- a) Stock exchanges and depositories shall develop a system such that information received by them is updated on the Centralized Database on a daily basis.
- b) Stock exchanges shall verify listing details as provided in **Annex - XIV-A** and **Annex - XIV-B** of this chapter in the Centralized Database.
- c) Stock exchanges shall update event based and periodical information in the Centralized Database when received from the issuers in **Annex - XIV-B**.

2.4. Credit Rating Agencies:

CRA's shall access the database to verify the rating information uploaded by the Issuer. In case of any discrepancy, CRA's shall notify the same to stock exchanges and update the correct information in the database within the time stipulated in **Annex - XIV-C**.

2.5. Debenture Trustees:

DTs shall access the database to verify the information regarding default history and other relevant information. In case of any discrepancy, debenture trustee

³⁵Modified vide SEBI/HO/DDHS/P/CIR/2021/031 dated March 22, 2022. Prior to the amendment, the clause read as under:

"Post listing of securities, Issuers shall submit information in the requisite fields as provided in Annex - XIV-B to any of the stock exchanges where their securities are listed on a periodical basis and/ or 'as and when' basis (event based), as applicable. The stock exchange shall indicate the format of filing to the Issuers in this regard."

shall notify the same to stock exchanges and update the correct information in the database, within the time stipulated in **Annex - XIV-C**.

3. Depositories shall also provide the information available with respect to Non-convertible Redeemable Preference Shares and Securitised Debt Instruments, in a separate section within the database, in the form as available with them, after sharing the same with the other depository for synchronizing and updating the database.

The list of data fields to be submitted by issuer to depositories at the time of allotting of ISIN is as under:

A. Issuer details:

Sl. No.	Category	
1	Issuer Name	
2	Issuer's former names (the last three names including merger/ amalgamation cases will be made available, if any)	
3	CIN	
4	LEI	
5	Address of registered office of the issuer	
6	Name and e-mail address of the Compliance Officer/ Company Secretary	
7	Details of the Group Companies	
a.	Name of the Companies	
b.	CIN	
c.	LEI	
d.	Nature of relationship	
	Subsidiary, Associate, Holding company, common directors, others (if any, provide the details)	

B. Issuer/ instrument classification:

8. Type of Issuer (relevant option may be selected (√)):

a) Based on ownership:

Sl. No.	Category	
1	PSU	
2	Non PSU	
3	Issuer under SEBI ILDM Regulations, 2015	

³⁶ Deleted

³⁶ Deleted vide SEBI/HO/DDHS/P/CIR/2021/031 dated March 22, 2022. Prior to the deletion, the clause read as under:

“b) Based on nature of business:

Sl. No.	Category	
1	Bank	
2	Bank owned HFCs	
3	PSU/ Government owned HFCs	
4	Bank owned NBFC	
5	PSU/ Government owned NBFC	
6	NBFCs – other than (4) and (5) above	

9. Based on sector of business (relevant option may be selected (√))³⁷:

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
IN01	Commodities	IN0101	Chemicals	IN010101	Chemicals & Petrochemicals	IN010101001	Commodity Chemicals	Manufacturers of basic and industrial chemicals like synthetic fibres, films, organic and inorganic chemicals etc.
						IN010101002	Specialty Chemicals	Manufacturers of chemicals used in the manufacture of a variety of products, like fine chemicals, additives, advanced polymers, explosives, adhesives, printing inks, sealants, dyes, pigments, coatings etc.
						IN010101003	Carbon Black	Manufacturers of carbon black
						IN010101004	Dyes And Pigments	Manufacturer, supplier and distributor of dyes and pigments
						IN010101005	Explosives	Manufacturer, supplier and exporter of commercial explosives and explosive accessories

7	HFCs – other than (2) and (3)	
8	Corporate	
9	Others	

³⁷Modified vide SEBI/HO/DDHS/P/CIR/2021/031 dated March 22, 2022. Prior to the amendment, the table under the clause read as under:

“SI. No.”	Category	
1	Basic Materials	
2	Consumer Goods including FMCG	
3	Consumer Services	
4	Energy	
5	Finance	
6	Healthcare	
7	Industrial	
8	Technology	
9	Telecommunications	
10	Utilities	
11	Others	

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
						IN010 10100 6	Petrochemicals	Manufacturer, supplier and distributor of petrochemical products like propylene oxide, propylene glycols and polyols etc. Also includes manufacturers of nylon, polyester and acrylic fibres, plastics (not covered under Plastic Products - Consumer under Consumer Discretionary and Plastic Products - Industrial under Manufacturing) etc.
						IN010 10100 7	Printing Inks	Manufacturers and distributor of printing inks and allied material
						IN010 10100 8	Trading - Chemicals	Trading companies and distributors of chemicals
						IN010 10100 9	Industrial Gases	Producer or supplier of industrial gases
				IN01 0102	Fertilizers & Agrochemicals	IN010 10200 1	Fertilizers	Manufacturers of fertilizers
						IN010 10200 2	Pesticides & Agrochemicals	Manufacturers of agrochemicals and pesticides
		IN01 02	Construction Materials	IN01 0203	Cement & Cement Products	IN010 20300 1	Cement & Cement Products	Manufacturer, supplier and distributor of cement, cement products
				IN01 0204	Other Construction Materials	IN010 20400 1	Other Construction Materials	Other construction material such supplier of sand etc. It excludes companies dealing with granites, marbles, etc. which are classified as 'Furniture, Home Furnishing, Flooring' under Consumer Discretionary

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
		IN0103	Metals & Mining	IN010301	Ferrous Metals	IN010301001	Ferro & Silica Manganese	Manufacturers and distributor of ferro silico manganese like ferro alloys, briquette, fly ash bricks etc.
						IN010301002	Pig Iron	Manufacturers and distributor of pig iron
						IN010301003	Sponge Iron	Manufacturers and distributor of sponge iron
						IN010301004	Iron & Steel	Manufacturers of Iron & steel
				IN010302	Non - Ferrous Metals	IN010302001	Aluminium	Mining, processing, manufacturing and distributing the aluminium
						IN010302002	Copper	Producer and distributor of copper
						IN010302003	Zinc	Producer and distributor of zinc
						IN010302004	Precious Metals	Mining, manufacturing and distributing precious materials like gold, silver, platinum etc. Includes investment trusts where underlying is gold or similar precious metals
				IN010303	Diversified Metals	IN010303001	Diversified Metals	Companies engaged in manufacturing and mining of diversified metals
				IN010304	Minerals & Mining	IN010304001	Industrial Minerals	Mining, producing and distributing industrial materials (excluding Coal which has been classified under 'Energy')
				IN010305	Metals & Minerals Trading	IN010305001	Trading - Metals	Trading companies and distributors of metals (excluding precious metals)
						IN010305002	Trading - Minerals	Trading companies and distributors of industrial minerals (excluding Coal trading which has been classified under 'Energy')

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
		IN0104	Forest Materials	IN010401	Paper, Forest & Jute Products	IN010401001	Paper & Paper Products	Manufacturers of paper, paper boards etc.
						IN010401002	Forest Products	Companies dealing with Timber, Wood, Soil, Pulp, Firewood, Cork, Shellac, Cross Laminated Timber excluding plywood and laminates which is classified as 'Furniture, Home Furnishing, Flooring' under Consumer Discretionary
						IN010401003	Jute & Jute Products	Manufacturers of jute and jute products
IN02	Consumer Discretionary	IN0201	Automobile and Auto Components	IN020101	Automobiles	IN020101001	Passenger Cars & Utility Vehicles	Manufacturer of passenger /utility vehicles including car, bus, taxis, auto rickshaws etc.
						IN020101002	2/3 Wheelers	Manufacturers of motorcycles, scooters, three-wheelers and bicycles
						IN020101003	Trading - Automobiles	Trading and distribution of passenger cars, utility vehicles, 2/3 wheelers
				IN020102	Auto Components	IN020102001	Auto Components & Equipments	Manufacturers and distributors of accessories for automobiles
						IN020102002	Batteries - Automobile	Manufacturer of automobiles batteries
						IN020102003	Fastener	Manufacturer of fastener for vehicles
						IN020102004	Gas Cylinders	Manufacturer of gas cylinders for automobile
						IN020102005	Trading - Auto Ancillaries	Trading and distribution of auto components

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
						IN020102006	Tyres & Rubber Products	Manufacturers and distributors of tyres and rubber products for automobile
		IN0202	Consumer Durables	IN020201	Consumer Durables	IN020201001	Air Conditioner	Manufacturers and distributors of air conditioners
						IN020201002	Cycles	Manufacturers and distributors of bicycles and tricycles
						IN020201003	Consumer Electronics	Manufacturers and distributor of consumer electronics like television, video cassette recorder, DVD player, audio equipments, games etc.
						IN020201004	Furniture, Home Furnishing, Flooring	Manufacturers and distributor of furniture, carpets, ceramic tiles, granite, marble etc.
						IN020201005	Gems, Jewellery And Watches	Manufacturers and distributor of gems, jewellery, watches and other luxury goods and accessories
						IN020201006	Glass - Consumer	Manufacturers and distributor of consumer glass products
						IN020201007	Household Appliances	Manufacturers of electric household appliances like juicers, food processors, microwave ovens etc.
						IN020201008	Houseware	Manufacturers and distributors of other household durable products like cookware, cutlery, utensils and consumer specialties not classified otherwise
						IN020201009	Leather And Leather Products	Manufacturers and distributors of leather products such as belt, leather bags, all types of footwear etc.

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
						IN020201010	Leisure Products	Manufacturers of leisure products and equipment including sports equipment, gift articles etc.
						IN020201011	Plastic Products - Consumer	Manufacturers and distributor of plastic products used in households such as suitcase, briefcase and other consumer plastic products not covered under 'Houseware' above
						IN020201012	Plywood Boards/ Laminates	Manufacturers and distributor of plywood, laminates etc.
						IN020201013	Sanitary Ware	Manufacturer of sanitary ware like ceramic plumbing fixtures (as sinks, lavatories, or toilet bowls)
						IN020201014	Toys	Manufacturers and distributors of toys, games etc
						IN020201015	Paints	Manufacturers and distributors of interior and exterior paints
						IN020201016	Diversified Consumer Products	Any other consumer products not covered above
		IN0203	Textiles	IN020301	Textiles & Apparels	IN020301001	Garments & Apparels	Manufacturers & distributors of apparels/ garments
						IN020301002	Other Textile Products	Manufacturers & distributors of textiles, fabrics, yarn, silk yarn, blended and texturized yarn and related products
						IN020301003	Trading - Textile Products	Trading and Distribution of 'garments & apparels' and 'other textile products' where a revenue from each segment cannot be determined separately
		IN0204	Media, Entertainment &	IN020401	Media	IN020401001	Advertising & Media Agencies	Companies providing advertising, public relations and marketing

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
			Publication					services. It also includes billboard providers and telemarketers.
						IN020401002	Electronic Media	Publisher of newspapers, magazines and other periodicals through electronic medium
						IN020401003	Web based media and service	Companies engaged in providing social media, search engines, platforms for networking etc. Excludes companies operating in online shopping classified under E-Retail/ E-Commerce and companies providing online directory of suppliers and potential buyers for various products/ merchandise classified under Internet & Catalogue Retail
						IN020401004	Print Media	Publisher of newspapers, magazines and other periodicals through print medium
				IN020402	Entertainment	IN020402001	Film Production, Distribution & Exhibition	Producers and distributors of movies. Includes theatres and auditoriums
						IN020402002	Digital Entertainment	Producers and distributors of movies and other entertainment related contents through digital, Over the Top (OTT) platform.
						IN020402003	Media & Entertainment	Producers and distributors of entertainment products and services. It includes companies engaged in the production, distribution and screening of television shows, producers and distributors of music and sports teams. It excludes production and distribution of movies which is

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
								classified under 'Film Production, Distribution & Exhibition'.
						IN020402004	TV Broadcasting & Software Production	Owners of TV channels, includes broadcasting of TV shows and cable TV operators and DTH service providers
				IN020403	Printing & Publication	IN020403001	Printing & Publication	Companies providing service of commercial printing, publication of books, commercial documents etc.
		IN0205	Realty	IN020501	Realty	IN020501001	Residential, Commercial Projects	Companies engaged in development and construction of residential/commercial (offices/shops etc.) properties
						IN020501002	Real Estate related services	Companies engaged in providing real estate related services like real estate agents.
						IN020501003	Real Estate Investment Trusts (REITs)	Companies or Trusts engaged in ownership, acquisition, development, management and operation of real estate
		IN0206	Consumer Services	IN020601	Leisure Services	IN020601001	Hotels & Resorts	Owners and operators of hotels, resorts etc. Includes investment trusts where underlying is 'Hotels and Resorts'
						IN020601002	Restaurants	Owners and operators of restaurants, recreation clubs, bars, coffee shops, fast-food, catering service etc.
						IN020601003	Amusement Parks/ Other Recreation	Owners and operators of amusement parks, Casinos and other recreation facilities not covered above
						IN020601004	Wellness	Owners and operators of wellness facilities such as gymnasium, yoga centre, beauty parlours, salons etc.

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
						IN020601005	Tour, Travel Related Services	Companies engaged into provision of tour, travel related services. It includes tour operators, ticketing, visa processing, hotel and vehicle booking etc. It includes companies that provide such service through digital medium
				IN020602	Other Consumer Services	IN020602001	Education	Any stream of education (including IT education or any specialized training) provided in classroom
						IN020602002	E-Learning	Any stream of education (including IT education or any specialized training) provided through medium other than classroom
						IN020602003	Food Storage Facilities	Companies engaged in providing food storage facility
						IN020602004	Other Consumer Services	Companies providing other consumer services not classified elsewhere. It includes event managers, security services, housekeeping services etc.
				IN020603	Retailing	IN020603001	Specialty Retail	Owners and operators of retail store comprising a single class of goods such as apparels, electronics, stationary etc.
						IN020603002	Pharmacy Retail	Companies engaged in sale of pharmaceutical, provision of health related products and services through electronic medium
						IN020603003	Diversified Retail	Owners and operators of stores offering multiple range of product categories (department stores)
						IN020603004	E-Retail/ E-Commerce	Companies that earns significant revenue from provision of products or services predominantly

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
								through electronic medium such as internet.
						IN020 60300 5	Internet & Catalogue Retail	Companies providing online directory of suppliers and potential buyers for various products/ merchandise
						IN020 60300 6	Distributors	Distributors and wholesalers of general merchandise not classified elsewhere
IN03	Energy	IN03 01	Oil, Gas & Consumable Fuels	IN03 0101	Gas	IN030 10100 1	Gas Transmission/Marketing	Companies engaged in marketing and/ or transportation of gases
						IN030 10100 2	Industrial Gas	Producer or supplier of industrial gases
						IN030 10100 3	LPG/CNG/ PNG/LNG Supplier	Companies engaged in distribution of LPG, CNG, PNG and LNG
						IN030 10100 4	Trading - Gas	Companies engaged in the activity of trading in gas
				IN03 0102	Oil	IN030 10200 1	Oil Exploration & Production	Companies engaged in the exploration and production of oil
						IN030 10200 2	Offshore Support Solution Drilling	Companies providing offshore drilling services to oil companies
						IN030 10200 3	Oil Storage & Transportation	Companies engaged in providing storage and transportation facility for oil companies
						IN030 10200 4	Oil Equipment & Services	Manufacturers of equipment for and providers of services to the oil and gas industry
				IN03 0103	Petroleum Products	IN030 10300 1	Refineries & Marketing	Companies engaged in the refining and marketing of oil, gas and petroleum products

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
						IN030103002	Lubricants	Manufacturers and distributors of lubricants
				IN030104	Consumable Fuels	IN030104001	Coal	Companies engaged in exploration, mining, trading and distribution of coal, coke and lignite
IN04	Fast Moving Consumer Goods	IN0401	Fast Moving Consumer Goods	IN040101	Agricultural Food & other Products	IN040101001	Edible Oil	Producers and distributors of edible oil
						IN040101002	Sugar	Producers and distributors of sugar and allied products
						IN040101003	Tea & Coffee	Producers and distributors of tea and coffee
						IN040101004	Other Agricultural Products	Producers and distributors of agricultural products not classified elsewhere
				IN040102	Beverages	IN040102001	Breweries & Distilleries	Manufacturers of alcoholic beverages. Includes distillers
						IN040102002	Other Beverages	Manufacturers of non-alcoholic beverages
				IN040103	Cigarettes & Tobacco Products	IN040103001	Cigarettes & Tobacco Products	Manufacturers and distributors of cigarettes and other tobacco products
				IN040104	Food Products	IN040104001	Animal Feed	Manufacturers and distributors of animal feed
						IN040104002	Dairy Products	Producers and distributors of dairy products
						IN040104003	Other Food Products	Producers and distributors of other food products not classified elsewhere
						IN040104004	Packaged Foods	Producers & distributors of packaged foods including biscuits, chocolates, chips etc.
				IN040105	Personal Products	IN040105001	Personal Care	Manufacturers and distributors of personal products such as tooth

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
								paste, shampoo, perfume, cosmetics etc.
				IN04 0106	Household Products	IN040 10600 1	Household Products	Manufacturers and distributors of household products such as aluminium foils, detergents, matchstick, paper tissues, soaps etc.
						IN040 10600 2	Batteries	Manufacturers and distributors of batteries used in home appliances. Excludes automobiles batteries classified under 'Consumer Discretionary'
						IN040 10600 3	Photographic Products	Manufacturers and distributors of photographic products
						IN040 10600 4	Stationary	Manufacturers and distributors of stationary such as pen, pencil, notebooks etc.
				IN04 0107	Diversified FMCG	IN040 10700 1	Diversified FMCG	Companies engaged into multiple FMCG products, where no single business segment contributes more than 50% of companies' total revenue and two or more segments each contributes at least 20% of total revenue
IN05	Financial Services	IN05 01	Financial Services	IN05 0101	Finance	IN050 10100 1	Financial Institution	Financial Institutions as defined under Section 4(1) of the Companies Act, 1956
						IN050 10100 2	Housing Finance Company	Companies providing loan for buying housing and commercial properties
						IN050 10100 3	Investment Company	Companies which earn major revenue from interest, capital appreciation from investments made. It does not include rental income which is classified under 'Diversified Commercial Services'

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
						IN050101004	Non-Banking Financial Company (NBFC)	Non-Banking Financial Company (NBFC) as may be specified by the Reserve Bank of India (RBI)
						IN050101005	Other Financial Services	Companies providing financial services not covered elsewhere under 'Financial Services'
						IN050101006	Holding Company	Holding companies with holding of 51% or more in other company
				IN050102	Banks	IN050102001	Public Sector Bank	Banks sponsored by Central or State government in India categorized as public sector bank by Reserve Bank of India (RBI)
						IN050102002	Private Sector Bank	Banks categorized as private sector banks by Reserve Bank of India (RBI)
						IN050102003	Other Bank	Other banks not classified under Public Sector Bank and Private Sector Bank above. Includes foreign banks, payment banks, small banks etc.
				IN050103	Capital Markets	IN050103001	Asset Management Company	Companies engaged in mutual fund activities i.e. companies operating mutual funds, open-end mutual funds, closed-end mutual funds etc.
						IN050103002	Depositories, Clearing Houses and Other Intermediaries	Companies providing depository services. Includes clearing houses/ clearing corporations, registrar/ share transfer agents, custodians etc. which are not covered elsewhere under 'Capital Markets'
						IN050103003	Financial Products Distributor	Companies engaged into distribution of financial products

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
						IN050103004	Ratings	Companies providing ratings service
						IN050103005	Exchange and Data Platform	Companies providing platform for trading of equity, commodity, currency, fixed income securities, power etc. are classified under 'Exchange Platform'. Companies providing data vending/ data dissemination are classified under 'Data Platform'
						IN050103006	Stockbroking & Allied	Companies engaged in providing brokerage services and other allied activities such as investment advisory services etc.
						IN050103007	Other Capital Market related Services	Other Capital Market related Services not classified elsewhere above
				IN050104	Insurance	IN050104001	General Insurance	Companies providing general insurance
						IN050104002	Life Insurance	Companies providing life insurance
						IN050104003	Other Insurance Companies	Insurance companies offering multiple line of insurance such as life insurance, general insurance, medical insurance, etc.
						IN050104004	Insurance Distributors	Companies engaged into distribution of insurance products
				IN050105	Financial Technology (Fintech)	IN050105001	Financial Technology (Fintech)	Fintechs providing services like banking, payment processing, brokerage, aggregation and distribution of financial products and services

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
IN06	Healthcare	IN0601	Healthcare	IN060101	Pharmaceuticals & Biotechnology	IN060101001	Pharmaceuticals	Manufacturers and distributors of pharmaceuticals and companies engaged in research & development of pharmaceuticals
						IN060101002	Biotechnology	Companies engaged in the development, manufacturing or marketing and distribution of products based on biotechnology
				IN060102	Healthcare Equipment & Supplies	IN060102001	Medical Equipment & Supplies	Manufacturers and distributors of medical equipments such as blood pressure monitoring machine, X-Ray machines, MRI scanners, and supplies such as injection needles, syringe, gloves etc.
				IN060103	Healthcare Services	IN060103001	Hospital	Owners and operators of health care facilities. It includes hospitals, nursing homes and veterinary hospitals. Includes investment trusts where underlying is 'Hospitals'
						IN060103002	Healthcare Service Provider	Owners and operators of diagnostic services such as pathological laboratories, X-Ray and MRI scan centres, etc.
						IN060103003	Healthcare Research, Analytics & Technology	Companies providing healthcare research and analytics related services
IN07	Industrials	IN0701	Construction	IN070101	Construction	IN070101001	Civil Construction	Companies engaged in designing, construction and maintenance of roads, bridges, canals, dams etc. It excludes companies engaged in construction of residential and commercial buildings which are classified as 'Realty' under 'Consumer

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
								Discretionary'. Includes investment trusts where underlying is 'Civil Construction'
						IN070101002	Engineering, Designing & Construction	Companies engaged into Engineering, procurement and construction (EPC) projects
		IN0702	Capital Goods	IN070201	Aerospace & Defense	IN070201001	Aerospace & Defense	Manufacturers of civil and military aerospace and equipments, defense equipments, defense electronics and products thereof
				IN070202	Agricultural, Commercial & Construction Vehicles	IN070202001	Tractors	Manufacturers and distributors of tractors and other farm vehicles
						IN070202002	Commercial Vehicles	Manufacturers and distributors of commercial vehicles as trucks, dumpers etc.
						IN070202003	Construction Vehicles	Manufacturers and distributors of construction vehicles like cranes, bulldozers etc.
				IN070203	Electrical Equipment	IN070203001	Heavy Electrical Equipment	Manufacturers and distributors of power generating equipment and other heavy electrical equipment such as power turbines, transmission towers, heavy electrical machinery
						IN070203002	Other Electrical Equipment	Manufactures and distributors of electric cables and wires and other electrical components or equipment not classified under Heavy Electrical Equipment
				IN070204	Industrial Manufacturing	IN070204001	Elevators	Manufacturer of elevators and escalators

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
						IN070 20400 2	Engineering & Construction products	Manufacturers and distributors of engineering and construction related products not covered elsewhere
						IN070 20400 3	Industrial Electronics	Manufacturers and distributor of industrial electronics like CC TV surveillance system, access control system, fire alarm System, multi-apartment video door phones, video door phones, intruder alarm System, fingerprint locks, and remote managed services etc.
						IN070 20400 4	Industrial Equipments	Manufacturers and distributor of industrial equipment not covered elsewhere
						IN070 20400 5	Railway Wagons	Manufacturers of railway wagons and EMU coaches
						IN070 20400 6	Ship Building & Allied Services	Companies engaged in ship building and providing allied services
						IN070 20400 7	Industrial Machinery	Manufacturers and distributors of industrial machinery not covered elsewhere
				IN07 0205	Industrial Products	IN070 20500 1	Abrasives	Manufactures and distributors of abrasives
						IN070 20500 2	Bearings	Manufactures and distributors of bearings. Excludes bearings used for automobiles which are classified as 'Auto Components & Equipments' under Consumer Discretionary
						IN070 20500 3	Cables - Electricals	Manufacturers and distributors of electrical cables/ wires. Excludes telecom cables which are

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
								classified as 'Telecom - Equipment & Accessories' under 'Telecommunication'
						IN070 20500 4	Castings & Forgings	Manufacturers and distributors of castings and forgings. Excludes companies generating majority revenue from automobile segment and they are classified as 'Auto Components & Equipments' classified under 'Consumer Discretionary'
						IN070 20500 5	Compressors & Pumps	Manufacturers and distributors of compressors and pumps
						IN070 20500 6	Diesel Engines	Manufacturers and distributors of diesel engines. Excludes engines used for automobiles which are classified as 'Auto Components & Equipments' under Consumer Discretionary
						IN070 20500 7	Electrodes	Manufacturers and distributors of electrodes
						IN070 20500 8	Packaging	Manufacturers and distributors of packaging materials such as cardboard, bags, boxes, cans, drums, bottles and jars and glass
						IN070 20500 9	Plastic Products - Industrial	Manufacturers and distributors of industrial plastic products such as plastic pipes etc.
						IN070 20501 0	Refractories	Manufacturers and distributors of refractories
						IN070 20501 1	Rubber	Manufacturers and distributors of rubber and rubber products. Excludes companies classified as

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
								'Tyres & Rubber Products' under 'Consumer Discretionary'
						IN070 20501 2	Other Industrial Products	Manufacturers and distributors of other industrial products not classified elsewhere
						IN070 20501 3	Glass - Industrial	Manufacturers and distributors of industrial glasses. It excludes consumer glass classified under 'Consumer Discretionary'
						IN070 20501 4	Aluminium, Copper & Zinc Products	Manufacturers and distributors of aluminium, copper and zinc products
						IN070 20501 5	Iron & Steel Products	Manufacturers and distributors of iron and steel products
IN08	Information Technology	IN08 01	Information Technology	IN08 0101	IT - Software	IN080 10100 1	Computers - Software & Consulting	Companies engaged in software development, IT consulting and data analytics
						IN080 10100 2	Software Products	Companies engaged in development of software products that can be commonly used by individuals and corporates
				IN08 0102	IT - Services	IN080 10200 1	IT Enabled Services	Companies engaged in providing services for business automation through provision of IT infrastructure.
				IN08 0103	IT - Hardware	IN080 10300 1	Computers Hardware & Equipments	Manufactures and distributors of computer hardware and equipments such as personal computers, laptops, servers, motherboards, networking equipments, printers, photo copiers etc.
IN09	Services	IN09 01	Services	IN09 0101	Engineering Services	IN090 10100 1	Dredging	Companies providing dredging and related services

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
				IN09 0102	Transport Services	IN090 10200 1	Airline	Owners and operators of commercial airlines
						IN090 10200 2	Logistics Solution Provider	Companies providing logistic services, courier, movers & packers etc.
						IN090 10200 3	Railways	Companies providing passenger or cargo transportation through railways
						IN090 10200 4	Road Transport	Companies providing passenger or cargo transportation through roads
						IN090 10200 5	Shipping	Companies providing passenger or cargo transportation through marine (shipping)
						IN090 10200 6	Transport Related Services	Other transport related service not covered elsewhere
				IN09 0103	Transport Infrastructure	IN090 10300 1	Airport & Airport services	Owners and operators of airports and companies providing airport related services
						IN090 10300 2	Port & Port services	Owners and operators of marine ports and related services like marine engineering services
						IN090 10300 3	Toll bridge operator	Operators of bridge, highway, toll bridges etc. Does not include companies engaged into construction of road, bridges and highways which are classified as 'Civil Construction' under 'Manufacturing'
				IN09 0104	Commercial Services & Supplies	IN090 10400 1	Trading & Distributors	Companies engaged in trading and distribution of goods not covered elsewhere
						IN090 10400 2	Consulting Services	Companies engaged in providing consulting services

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
						IN090 10400 3	Data Processing Services	Companies engaged in providing commercial electronic data processing services
						IN090 10400 4	Diversified Commercial Services	Companies providing commercial and consumer services not classified elsewhere. Includes, employment and related services, environmental services and pollution control services, other security services, renting and leasing services, trade and commission agent services etc.
						IN090 10400 5	Business Process Outsourcing (BPO)/ Knowledge Process Outsourcing (KPO)	Companies engaged in providing Business Process Outsourcing (BPO)/ Knowledge Process Outsourcing (KPO) services
IN10	Telecommunication	IN10 01	Telecommunication	IN10 0101	Telecom - Services	IN100 10100 1	Telecom - Cellular & Fixed line services	Companies providing fixed line and cellular telecom services
						IN100 10100 2	Telecom - Infrastructure	Companies engaged into provision of telecom instruments and telecom related infrastructure services.
						IN100 10100 3	Other Telecom Services	Companies engaged into provision of broad band internet service and other telecom related services not covered elsewhere
				IN10 0102	Telecom - Equipment & Accessories	IN100 10200 1	Telecom - Equipment & Accessories	Manufacturers and distributors of telecom equipments, cables and other accessories. Includes investment trusts where underlying is telecom equipment such as telephone instruments

MES Code	Macro-Economic Sector	Sect Code	Sector	Ind Code	Industry	Basic Ind Code	Basic Industry	Definition
IN11	Utilities	IN1101	Power	IN110101	Power	IN110101001	Electric Utilities	Companies engaged into production and distribution of thermal, solar, hydro and wind power. Includes investment trusts where underlying is power generation and distribution
						IN110101002	Power Trading	Companies engaged into trading of electricity
						IN110101003	Power - Transmission	Companies engaged into transmission or distribution of electricity. Includes investment trusts where underlying is power transmission
		IN1102	Utilities	IN110201	Other Utilities	IN110201001	Water Supply & Management	Companies engaged into water supply and management
						IN110201002	Waste Management	Companies engaged into waste management
						IN110201003	Emergency Services	Companies engaged into providing emergency services like fire brigade, flood management etc.
						IN110201004	Multi Utilities	Companies providing multiple lines of utilities
						IN110201005	Other Utilities	Companies providing utilities not covered elsewhere
IN12	Diversified	IN1201	Diversified	IN120101	Diversified	IN120101001	Diversified	Companies engaged into multiple business segment, where no single business segment contributes more than 50% of companies' total revenue and two or more segments each contributes at least 20% of total revenue

10. Type of Instrument (relevant option may be selected (√)):

Sl. No.	Category	
1	Plain vanilla debentures	
2	Structured/ market linked debentures	
3	Municipal bonds	
4	Green debt securities	
5	Perpetual debt instruments	
6	Others (Please specify)	

11. Whether tax free (relevant option may be selected (√)):

Sl. No.	Category	
1	Yes	
2	No	

If tax free, quote the relevant section of the Income Tax Act, 1961 under which it is tax free.

12. Whether bonds/ debentures fall under 'Infrastructure' category as per Government notification (relevant option may be selected (√)):

Sl. No.	Category	
1	Yes	
2	No	

C. Issue details:

Sl. No.	Category	
13	Mode of issue (relevant option may be selected (√))	
a	Public issue	
b	Private Placement - indicate if EBP/ non-EBP	
c	Bonus issue	
d	Scheme of arrangement	
e	Others, please specify	
14	Scheduled opening date* (if applicable)	
15	Scheduled closing date* (if applicable)	
16	Actual closing date*	
17	Arranger/ lead manager to the issue (name, address & contact details)	
18	Registrar (name, address & contact details)	
19	Debenture trustee (name, address, contact details including grievance/ complaints email address & website address)	
20	Total Allotment Quantity	
21	Issue price (per instrument)	

Sl. No.	Category	
22	Issue Size including Green Shoe Option (if applicable)	
a	Issue Size (total allotment quantity * face value)	
b	Green Shoe Option (yes/ no)	
c	Amount raised (total allotment quantity * issue price)	
23	Date of allotment	
24	Listed/ unlisted/ to be listed	
25	Name of the stock exchange (in which listed or proposed to be listed) and date of listing (if listed)	

* mandatory in case of private placement and public issue;

26. Further issuance under same ISIN (yes/ no). If yes, provide the following details of all the previous issuances under the same ISIN:

Sl. No.	Date of allotment	Allotment quantity	Cumulative quantity	Issue price (in Rs.)	Issue size (in Rs. crore)	Cumulative issue size (in Rs. crore)	Total amount raised (in Rs. crore)	Cum. amount raised (in Rs. crore)

27. Objects of the issue (details):

D. Instrument details:

28. ISIN:

29. Series/ tranche (if any):

30. Tranche No. (If any):

31. Instrument description (short):

32. Instrument description (long):

33. Face value (per instrument):

34. Tenure of the instrument at the time of issuance (in ___years; ___months; ___days)

35. Whether secured or unsecured (relevant option may be selected (√)):

Sl. No.	Category	
1	Secured	
2	Unsecured	

If secured, provide complete details regarding the assets secured/ hypothecated/ mortgaged etc.)

36. Whether Guaranteed or Partially guaranteed (relevant option may be selected (√)):

Sl. No.	Category	
1	Guaranteed	
2	Partially guaranteed	
3	Not guaranteed	

If guaranteed, provide complete details regarding the guarantee:

- a) Name of guarantor:
- b) Percentage of guarantee:
- c) Other details of guarantee:

37. Credit enhancement details:

- a) Credit enhancement facility availed (yes/ no):
- b) If yes, provide complete details regarding the credit enhancement:
 - i. Nature of Credit Enhancement
 - ii. Amount of Credit Enhancement
 - iii. Other details of Credit Enhancement

38. Principal protected (yes/ no):

39. Seniority in repayment (relevant option may be selected (√)):

Sl. No.	Category	
1	Senior	
2	Subordinate – Tier 1	
3	Additional Tier 1	
4	Subordinate – Tier 2	
5	Subordinate – Tier 2-Upper	
6	Subordinate – Tier 2-Lower	
7	Subordinate – Tier 3	

8	Perpetual	
9	Unsubordinated	

40. Coupon basis (relevant option may be selected (√)):

SI. No.	Category	
1	Fixed	
2	Variable (If variable, please specify the benchmark and the spread over/ under the benchmark; mention floor value and cap value if any)	
	a) Index Linked	
	b) Equity Linked	
SI. No.	Category	
	c) Commodity linked	
	d) MIBOR linked	
	e) Inflation Linked	
	f) G-Sec Linked	
	g) Credit Linked	
	h) Bank Marginal Cost of Funds based Lending Rate (MCLR) linked	
	i) Others	
3	Zero coupon	

41. Coupon type (relevant option may be selected (√)):

SI. No.	Category	
1	Simple	
2	Compounding	

If compounding, provide details of frequency of compounding.

42. Coupon rate (If variable, please specify the benchmark and the spread over/ under the benchmark; mention floor value and cap value if any):

43. Whether step up/ step down coupon basis is available (relevant option may be selected (√)):

SI. No.	Category	
1	Step up	
2	Step down	

If yes, kindly provide the details thereof along with details of coupon reset value(s) and date(s) of reset.

44. Undertaking that the Day Count Convention is calculated as 'Actual/ Actual'.

45. A hyperlink (downloadable) for the 'allotment confirmation letter' reflecting the number of ISINs to be allotted to be made available.

46. Whether put option available (yes/ no):

a) If yes, provide specified dates:

b) Put option can be exercised at (discount/ premium/ par) (relevant option may be selected (√)):

Sl. No.	Category	
1	Discount	
2	Premium	
3	Par	

47. Whether call option available (yes/ no):

a) If yes, provide specified dates:

b) Call option can be exercised at (discount/ premium/ par) (relevant option may be selected (√)):

Sl. No.	Category	
1	Discount	
2	Premium	
3	Par	

48. Indicate whether the instrument is rated (relevant option may be selected (√)):

Sl. No.	Category	
1	Yes	
2	No	

49. Credit rating with name of CRA and date of credit rating:

a) Current rating (if rated by multiple CRAs, include all such ratings):

Name of the CRA	Credit rating	Rating outlook	Date of credit rating	Date of rating change	Verification status of CRAs (verified/ not verified)	Date of verification

b) Earlier rating and date of rating (if any):

Name of the CRA	Credit rating	Rating outlook	Date of credit rating	Verification status of CRAs (verified/ not verified)	Rating action (new, upgrade, downgrade, reaffirm)	Date of verification

50. Redemption date/ last conversion date (if convertible):

51. Redemption type (relevant option may be selected (√)):

Sl. No.	Category	
1	Full redemption	
2	Partial redemption (including details, if redemption is due to exercise of call or put option)	
	a) By face value redemption	
	b) By quantity redemption	

52. Details of Partial Redemption:

Sl. No.	Partial redemption dates	Face value/ quantity redemption	If redemption is based on quantity (specify whether on lot basis or pro-rata basis)

53. Redemption premium details (if any):

54. Maturity type (please specify) (relevant option may be selected (√)):

Sl. No.	Category	
1	Fixed maturity	
2	Fixed maturity with call feature	
3	Fixed maturity with put feature	
4	Fixed maturity with call and put feature	
5	Amortization plan	
6	Amortization plan with call feature	
7	Amortization plan with put feature	
8	Amortization plan with call & put	
9	Perpetual	
10	Perpetual with call	
11	Perpetual with put	
12	Extendible	
13	Others	

55. Default history information:

Whether there have been any defaults/ delays in servicing any other debt security issued by the issuer? If yes, details thereof:

ISIN	Nature of the issue	Issue size	Due date of interest/ redemption (DD/MM/YYYY)	Actual payment date details (DD/MM/YYYY)	Default details	Verification status of debenture trustee (yes/ no)	Date of verification

56. “Shelf prospectus/ Information Memorandum/ Offer Documents/ Tranches/ Series” hyperlink (downloadable) or hyperlink to stock exchange(s) website:

List of data fields to be submitted by issuer to stock exchanges on a periodical basis (once a year) and/or 'as and when' basis (event based)
1. Listing Details:

Sl. No.	ISIN	Allotment date	Listing date	Listing quantity	First issue/ further issue	Exchange

(In case of restructuring of ISIN, the old ISIN may be marked as 'restructured' or the restructured ISIN may suitably be flagged for easy identification. Furthermore, in case of partly paid non-convertible debentures as and when ISIN has been changed due to increase in face value, it should be updated regularly in the centralised data base. Reissuances or further issuance under same ISIN nomenclature with specific amount for the said reissuance or further issuance should be reflected separately.)

2. A hyperlink of 'Listing Notification by stock exchange' [final approval] hyperlink (downloadable):
3. Details of record date:

Sl. No.	ISIN	Record date	Interest/ redemption	Date of payment of interest/ redemption

4. Details of credit rating:
a) Current rating details:

ISIN	Name of the CRA	Credit rating	Outlook	Rating action (new, upgrade, downgrade, reaffirm)	Date of credit rating	Verification status of CRAs (verified/ not verified)	Date of verification

b) Earlier rating details:

ISIN	Name of the CRA	Credit rating	Outlook	Rating action (new, upgrade, downgrade, reaffirm)	Date of credit rating	Verification status of CRAs (verified/ not verified)	Date of verification

5. Payment Status:

a) Whether Interest payment/ redemption payment made (yes/ no):

b) Details of interest payments:

Sl. No.	Particulars	Details
1	ISIN	
2	Issue size	
3	Interest Amount to be paid on due date	
4	Frequency - quarterly/ monthly	
5	Change in frequency of payment (if any)	
6	Details of such change	
7	Interest payment record date	
8	Due date for interest payment (DD/MM/YYYY)	
9	Actual date for interest payment (DD/MM/YYYY)	
10	Amount of interest paid	
11	Date of last interest payment	
12	Reason for non-payment/ delay in payment	

c) Details of redemption payments:

Sl. No.	Particulars	Details
1	ISIN	
2	Type of redemption (full/ partial)	
3	If partial redemption, then	
	a. By face value redemption	
	b. By quantity redemption	
4	If redemption is based on quantity, specify, whether on: a. Lot basis b. Pro-rata basis	
5	Reason for redemption (call, put, premature redemption, maturity, buyback, conversion, others (if any))	
6	Redemption date due to put option (if any)	
7	Redemption date due to call option (if any)	
8	Quantity redeemed (no. of NCDs)	
9	Due date for redemption/ maturity	
10	Actual date for redemption (DD/MM/YYYY)	
11	Amount redeemed	
12	Outstanding amount (Rs.)	
13	Date of last Interest payment	

6. Default history information: Have there been any defaults/ delays in servicing any other debt security issued by the issuer? If yes, details thereof:

Nature of the issue	Issue size	Due date of interest/ redemption (dd/mm/yyyy)	Actual payment date details (dd/mm/yyyy)	Default details	Verification status of debenture trustee (yes/ no)	Date of verification

Annex - XIV-C

Timelines for update of information by various parties:

Sl. No.	Activity	Responsibility	Remarks
1	Providing details as per Annex - XIV-A to depository for the instruments being issued	Issuer	At the time of applying for ISIN.
2	Providing details as per Annex - XIV-B to stock exchanges	Issuer	Within one working day of the of the change in such details.
3	Updating the database with details received by stock exchanges as per Annex - XIV-B	Stock Exchanges	On a daily basis.
4	Providing details regarding any variation/changes in the details provided by them to Depository other than the data fields in Annex - XIV-B	Issuer	This information shall be provided by issuers within seven days of the change in such details.
5	Providing the requisite infrastructure and hosting the database based on the information provided by issuers and other information providers	Depositories	On a daily basis.
6	Synchronization of the database of depositories	Depositories	Information shall be synchronized on a daily basis.
7	Sharing of information received by the depository with other depository for hosting	Depositories	Within three working days from the date of receipt of information.
8	Information of extinguishment of debt securities to stock exchanges	Depositories	Within one working day.
9	Verification and updating of subsequent rating migrations information in the database	CRAs	Within one working day from the press release.
10	Verification and updating of default history information about the instrument/ issuer, as applicable in the database	DTs	Within seven days of knowledge of default.
11	Verification of initial rating information provided by the Issuer in respect of the ISINs for the instruments.	CRAs	In case of any variation, CRAs update the same within three working days.

Chapter XV – Reporting of primary issuances³⁸

Disclosure by issuers of non-convertible securities on private placement basis:

1. Issuers, who have made private placements of non-convertible securities and for whom accessing the EBP platform is not mandatory, shall upload details of such private placements as per format given at **Annex – XV-A**. The said information has to be uploaded with any one of the EBPs within one working day of allotment of securities.

Daily and monthly reports on primary market issuance by stock exchanges and depositories:

2. EBPs shall update on their websites, details of issuances done through the EBP platform at the end of the day after the acceptance of the bid by the issuer in the format at **Annex - XV-B**.
3. Stock exchanges and depositories shall maintain a primary market data repository on their website as per the format as enclosed at **Annex - XV-C** wherein details of all type of primary issuances (Public/ EBP/ Non-EBP) of listed debt securities shall be displayed on a daily basis.

³⁸SEBI/HO/DDHS/CIR/P/2018/05 dated January 05, 2018;

Annex - XV-A
Details of allotment in private placement:

Details of Investors to whom allotment has been made			
Name	QIB/ Non-QIB	Category i.e. Scheduled Commercial Banks, MF, Insurance Company, Pension Fund, Provident Fund, FPI, PFI, Corporate, Others.	Amount invested in Rs. crore

Annex - XV-B
Data related to EBP:

Bidding date	Issuer name	ISIN	Issue description	Type of issuance (fresh/ Re-issuance)	Allotment date	Face value	Amount raised in Rs. Cr (should be in face value)	(Maturity date)	Coupon	Price	Credit rating	Type of bidding (open/ closed)	Manner of allotment (uniform/ multiple yield/ price)	Manner of settlement (Clearing Corporation/ Escrow mechanism)	Link to the PM/ IM	No. of successful bidders	
																QIBs	Non-QIBs

Annex - XV-C
Primary Market Repository:

ISIN	Issuer name	Issue description	Issue type (fresh issuance/ re-issuance)	Issue size in Rs. crore*	Issue price in Rs.	Issue allotment date	Maturity date	Coupon (%)	Credit Rating	Mode of issuance (public/ EBP/ non-EBP)

*Issue size = Total number of bonds issued * face value

Chapter XVI – Reporting of trades³⁹

[See Regulation 21 of SEBI NCS Regulations, 2021 and Regulations 38 and 38H of SEBI SDI Regulations, 2008]

1. Reporting and clearing of trades in non-convertible securities:

- 1.1. All OTC trades in non-convertible securities shall be reported only on any one of the reporting platforms provided in the debt segment of stock exchanges viz. NSE, BSE and MSEI within fifteen minutes of the trade.
- 1.2. All regulated entities, listed corporates, “Institutional Investors” as defined under SEBI ICDR Regulations, 2018, all India financial institutions and any other entity as allowed by stock exchanges from time to time may use the RFQ platform of stock exchanges for interaction amongst the market participants to negotiate transactions amongst themselves, where an initiator may request other participants for a quote.
- 1.3. The reporting of OTC trades in non-convertible securities shall be made by all person(s) dealing in such securities irrespective of whether they are SEBI registered intermediaries or otherwise, as per below mentioned format⁴⁰:

Table 1: Trade and Settlement data of debt securities

Deal type* (brokered/ direct/ IST)	ISIN	Listed/ unlisted security	Issuer name	Coupon (%)	Issue description	Traded price in Rs.	Trade yield (%)	Yield type (YTC/ YTP/YT M)#	Trade value in Rs. lakh (in face value term)	Trade date & time	Settlement date	Settlement status^ (settled/ not settled/ pending)	Reported trade/ trade executed on RFQ platform

*Deal Type: Direct - Deals among participants done directly and reported by participants; Brokered - deals done/ transacted through broker and reported by participants;

IST – Inter-Scheme Transfers - Deals within schemes of same mutual fund/ Insurance Company;

#Yield Type: The dealer/ user calculate yield and select the type at the time of reporting;

^Settlement status will be updated at EOD.

³⁹ SEBI/CFD/DIL/BOND/1/2006/12/12 dated December 12, 2006; SEBI/CBM/BOND/1/2007/01/03 dated March 01, 2007; SEBI/CBM/BOND/2/2007/13/04 dated April 13, 2007; SEBI/IMD/DOF-1/BOND/Cir-3/2009 dated July 31, 2009; SEBI/IMD/DOF-1/BOND/Cir-4/2009 dated October 16, 2009; CIR/IMD/DF/6/2010 dated July 30, 2010; Cir./IMD/DF/8/2012 dated March 05, 2012; CIR/IMD/DF/1/2014 dated January 07, 2014; CIR/MRD/DP/10 /2014 dated March 21, 2014; SEBI letter no. IMD/DOF-1/Bond/V/182601/2009 dated November 10, 2009; and SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/159 dated November 24, 2022;

⁴⁰ Modified vide SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/159 dated November 24, 2022 (the provisions of this circular came into effect from January 1, 2023). Prior to the amendment, the clause read as under:

“The reporting of trades in non-convertible securities shall be made by all person(s) dealing in such securities irrespective of whether they are SEBI registered intermediaries or otherwise.”

1.4. Mutual funds, while reporting their trades in such securities shall also report their inter-scheme transfers on the reporting platform of exchanges. The mutual funds, or the brokers/ intermediaries acting on their behalf shall ensure that inter-scheme transfers are indicated separately while reporting the same.

1.5. All trades in non-convertible securities shall necessarily be cleared and settled either through NSCCL or ICCL or MCCIL.

2. Reporting and clearing of trades in SDIs:

2.1. All trades in SDI (listed or unlisted) by mutual funds, foreign institutional investors/ sub-accounts/ qualified foreign investors/ foreign portfolio investors, alternative investment funds, foreign venture capital investors and portfolio managers and RBI regulated entities shall be reported on any one of the trade reporting platforms of either NSE, BSE or MSE within fifteen minutes of the trade. The reporting of a trade must be done by the buyer and the seller on the same platform to ensure matching of both sides of the trades.

2.2. To provide transparency and efficient pricing of SDI, the reporting platforms shall provide continuous data pertaining to SDI, comprising of issuer name, ISIN number, face value, maturity date, current coupon, last price reported, last amount reported, last yield (annualized) reported, weighted average yield/ price, total amount reported and rating of SDI. The stock exchanges shall also provide on its website offer document/ continuous disclosures, if any, relating to the SDI traded and such other additional information pertaining to the trade/ reporting.

2.3. All trades in SDI (listed or unlisted) done between specified entities namely, mutual funds, foreign institutional investors/ sub-accounts/ qualified foreign investors/ foreign portfolio investors, alternative investment funds, foreign venture capital investors and portfolio managers and RBI regulated entities, as specified by RBI, shall necessarily be cleared and settled through NSCCL or ICCL or MCCIL.

2.4. Specified entities shall ensure that their systems and processes are adequate for implementation of the provisions of this circular.

3. Reporting and clearing of trades in CPs or CDs:

3.1. All SEBI regulated entities shall report their OTC transactions in CPs and CDs on the FIMMDA reporting platform within 15 minutes of the trade for online dissemination of market information as per detailed guidelines issued by FIMMDA.

3.2. All SEBI regulated entities shall settle their OTC trades in CDs and CPs on the lines of already existing process for settlement of OTC trades in non-convertible securities, through NSCCL, ICCL and MCCIL.

4. Reporting of trades by both seller and buyer:

Trades reported on the stock exchange reporting platform shall be confirmed by both buyer and seller (excluding FPIs). The stock exchanges shall provide a mechanism on the reporting platform for such mandatory confirmation.

5. Availability of RFQ platform and reporting platform:

5.1. The RFQ platform of stock exchanges shall be available from 9 AM to 5 PM on all working days. Stock exchanges shall ensure that the norms are harmonious between them.

5.2. All reporting platforms of stock exchanges shall be operational from 9 AM to 5:15 PM or as may be prescribed from time to time.

5.3. All trades that take place after 5 PM on the day of the trade shall be reported between 9 AM to 9:15 AM the next day.

6. Other obligations:

6.1. There shall be no shut period during which trades/ transfers are restricted for payment of interest or part redemptions. For other corporate actions such as redemptions/ put-call options, issuers may choose to specify a shut period.

6.2. Stock exchanges shall coordinate among themselves to ensure that the information reported with them is aggregated, checked for redundancy and disseminated on their website in a homogenous manner. The reporting may be made to either platform of BSE or NSE but not to both for the same transaction. Although, reporting may be done at either of the exchange platforms, BSE and NSE shall ensure that all the relevant details are disseminated by both the stock exchanges on their websites and that there is no segregation of data between the exchanges on the basis of its reporting origin.

6.3. Trade repository hosted by stock exchanges and depositories shall have appropriate link/ URL for an ISIN to the Centralised Database. Stock exchanges and depositories shall put in place a mechanism to enable the same.

6.4. The format to display reported trades and trades executed through RFQ platform on real time basis by stock exchanges is as under:

Table 1: Trade and Settlement data of debt securities

Deal type* (brokered/ direct/ IST)	ISIN	Listed/ unlisted security	Issuer name	Coupon (%)	Issue description	Traded price in Rs.	Trade yield (%)	Yield type (YTC/ YTP/YTM)#	Trade value in Rs. lakh (in face value term)	Trade date & time	Settlement date	Settlement status^ (settled/ not settled/ pending)	Reported trade/ trade executed on RFQ platform

*Deal Type: Direct - Deals among participants done directly and reported by participants;
 Brokered - deals done/ transacted through broker and reported by participants;
 IST – Inter-Scheme Transfers - Deals within schemes of same mutual fund/ Insurance Company;
 #Yield Type: The dealer/ user calculate yield and select the type at the time of reporting;
 ^Settlement status will be updated at EOD.

6.5. Further, the details of each individual trade occurred in that particular ISIN shall also be made available as a dropdown at ISIN level.

6.6. To capture data from all the platforms on which the trades of debt securities takes place, stock exchanges shall provide trades in debt securities across stock exchanges summarized on the basis of ISIN on daily basis in the following format:

Table 2: Secondary Market Repository

(Separate table for OTC including RFQ and capital market segment)

Exchange flag	Trade date	ISIN	Listed/ unlisted security	Issuer name	Issue description	Coupon (%)	Maturity date	Credit rating	No. of trades	Total trade value* in Rs. lakh	Last trade price	Weighted average price	Weighted average yield

*Traded Value - Face value for OTC and traded value in case of cash segment;

6.7. Stock exchanges may share the listing file between them on daily basis.

6.8. All transactions cleared and settled in terms of this circular will be subject to such norms as may be specified by NSCCL, ICCL and MCCIL.

6.9. Stock Exchanges shall monitor the compliance of the provisions of this chapter and bring to the notice of SEBI, periodically, discrepancies in reporting of OTC trades by investors.

Chapter XVII - Listing of Commercial Paper⁴¹

[See Chapter VI of SEBI NCS Regulations, 2021]

⁴²PART I: If an issuer has already filed a General Information Document under Regulation 50A(1) of SEBI NCS Regulations, 2021 for issue of non-convertible securities with a Stock Exchange during a year, which is valid as on date of filing application with a Stock Exchange for listing Commercial Paper, then the issuer shall forward an application for listing along with following disclosures to the concerned stock exchange(s):

1. Details of current tranche including ISIN, amount, date of issue, maturity, all credit ratings including unaccepted ratings, date of rating, name of credit rating agency, its validity period, declaration that the rating is valid as at the date of issuance and listing, details of issuing and paying agent and other conditions, if any.
2. Commercial Paper borrowing limit, supporting board resolution for Commercial Paper borrowing, details of Commercial Paper issued during the last 2 years.
3. End-use of funds.
 - a. Credit support/ enhancement (if any):
 - b. Details of instrument, amount, guarantor company;
 - c. Copy of the executed guarantee;
 - d. Net worth of the guarantor company;
 - e. Names of companies to which guarantor has issued similar guarantee;
 - f. Extent of the guarantee offered by the guarantor company; and
 - g. Conditions under which the guarantee will be invoked.

⁴¹SEBI/HO/DDHS/DDHS/CIR/P/2019/115 October 22, 2019; SEBI/HO/DDHS/DDHS/CIR/P/2019/167-CP dated December 24, 2019; and SEBI/HO/DDHS/P/CIR/2021/0692 dated December 17, 2021;

⁴² Inserted on July 07, 2023

⁴³**PART II: Issuers who desire to list CP but not covered in Part I above shall forward an application for listing along with following disclosures to the concerned stock exchange(s).**

Disclosures to be provided along with the application for listing:

1. Details pertaining to the issuer:

1.1. Details of the issuer:

- a) Name, address, CIN and PAN;
- b) Line of business;
- c) Chief executive (Managing Director/ President/ CEO/ CFO); and
- d) Group affiliation (if any).

1.2. Details of the directors:

Table 1: Format for details of directors

Sl. No.	Name, designation and DIN	Age	Address	Director since	List of other directorships

1.3. Details of change in directors in last three financial years including change, if any, in the current year:

Table 2: Details of change in directors

Sl. No.	Name, designation and DIN	Date of appointment/ resignation	Date of cessation (in case of resignation)	Remarks/ reasons for change

1.4. List of top 10 holders of equity shares of the company as on the latest quarter end:

⁴³ Modified on July 07, 2023

Table 3: Details of equity share holders

Sl. No.	Name and category of shareholder	Total no. of equity shares	No of shares in demat form	Total shareholding as % of total no. of equity shares

1.5. Details of the statutory auditor:

Table 4: Details of statutory auditor

Name and address	Date of appointment	Remarks (viz. reasons for change etc.)

1.6. Details of the change in statutory auditors in last three financial years including any change in the current year:

Table 5: Details of change in statutory auditors

Sl. No.	Name and address	Date of appointment/ resignation	Director of cessation (in case of resignation)	Remarks (viz. reasons for change etc.)

1.7. List of top 10 NCD holders (as on):

Table 6: Details of top NCD holders

Sl. No.	Name of NCD holder	Category of NCD holder	Face value of NCD holding	NCD holding % as a percentage of total NCD outstanding of the issuer

1.8. List of top 10 CP holders (as on):

Table 7: Details of top CP holders

Sl. No.	Name of CP holder	Category of CP holder	Face value of CP holding	CP holding % as a percentage of total CP outstanding of the issuer

2. Material Information:

- 2.1. Details of all default(s) and/ or delay in payments of interest and principal of CPs, (including technical delay), debt securities, term loans, external commercial borrowings and other financial indebtedness including corporate guarantee issued in the past 5 financial years including in the current financial year.
- 2.2. Ongoing and/ or outstanding material litigation and regulatory strictures, if any.
- 2.3. Any material event/ development having implications on the financials/ credit quality including any material regulatory proceedings against the issuer/ promoters, tax litigations resulting in material liabilities, corporate restructuring event which may affect the issue or the investor's decision to invest/ continue to invest in the CP.

3. Details of borrowings of the company, as on the latest quarter end:

- 3.1. Details of debt securities and CPs:

Table 8: Details of debt securities and CPs

Series	ISIN	Tenor/ period of maturity	Coupon	Amount issued	Date of allotment	Redemption date/ schedule	Credit rating	Secured/ unsecured	Security	Other details viz. details of IPA, details of CRA

- 3.2. Details of secured/ unsecured loan facilities/ bank fund based facilities/ rest of the borrowing (if any, including hybrid debt like foreign currency convertible bonds (FCCB), optionally convertible debentures/ preference shares) from banks or financial institutions or financial creditor, as on last quarter end:

Table 9: Details of loan facilities, bank fund based facilities, other borrowings, etc.

Lender's Name/ Name of the Bank	Nature of facility/ Instrument	Amount sanctioned	Principal amount outstanding	Repayment date/ schedule	Security, if applicable	Credit rating, if applicable	Asset classification

- 3.3. The amount of corporate guarantee or letter of comfort issued by the issuer along with name of the counterparty (like name of the subsidiary, JV entity,

group company, etc.) on behalf of whom it has been issued, contingent liability including DSRA guarantees/ any put option etc.

4. Issue Information:

4.1. Details of current tranche including ISIN, amount, date of issue, maturity, all credit ratings including unaccepted ratings, date of rating, name of credit rating agency, its validity period, declaration that the rating is valid as at the date of issuance and listing, details of issuing and paying agent and other conditions, if any⁴⁴.

4.2. CP borrowing limit, supporting board resolution for CP borrowing, details of CP issued during the last 15 months.

4.3. End-use of funds.

4.4. Credit support/ enhancement (if any):

- a) Details of instrument, amount, guarantor company;
- b) Copy of the executed guarantee;
- c) Net worth of the guarantor company;
- d) Names of companies to which guarantor has issued similar guarantee;
- e) Extent of the guarantee offered by the guarantor company; and
- f) Conditions under which the guarantee will be invoked.

4.5. deleted⁴⁵.

⁴⁴ Modified vide SEBI/HO/DDHS/P/CIR/2021/0692 dated December 17, 2021. Prior to amendment, the clause read as under:

“Details of current tranche including ISIN, amount, date of issue, maturity, all credit ratings including unaccepted ratings, date of rating, name of credit rating agency, its validity period (details of credit rating letter issued not older than one month on the date of opening of the issue), details of issuing and paying agent and other conditions, if any.”

⁴⁵ Inserted vide SEBI/HO/DDHS/P/CIR/2021/0692 dated December 17, 2021 and deleted on July 07, 2023; prior to deletion, the clause read as under:

“Where an issue is made by an issuer who has been in existence for less than three years, a disclosure that the issue is open for subscription only to Qualified Institutional Buyers”

5. Financial Information:

5.1. Audited/ limited review half yearly consolidated and standalone financial information:

- a. Audited/ limited review half yearly consolidated (wherever available) and standalone financial information (Profit & Loss statement, Balance Sheet and Cash Flow statement) along with auditor qualifications, if any, for last three years along with latest available financial results, if the issuer has been in existence for a period of three years and above; or,
- b. Audited/ limited review half yearly consolidated (wherever available) and standalone financial information (Profit & Loss statement, Balance Sheet and Cash Flow statement) along with auditor qualifications, if any, pertaining to the years of existence, if the issuer has been in existence for less than three years⁴⁶.

5.2. Latest audited financials should not be older than six months from the date of application for listing.

5.3. Provided that listed issuers (who have already listed their specified securities and/ or NCDs and/ or NCRPS) who are in compliance with SEBI LODR Regulations, 2015, and/ or issuers (who have outstanding listed CPs) who are in compliance with the continuous listing conditions mentioned at paragraphs 7-10 below, may file unaudited financials with limited review for the stub period in the current year, subject to making necessary disclosures in this regard including risk factors.

5.4. Latest available limited review quarterly financial results in case an issuer is not having any listed specified securities and is required to prepare such results on quarterly basis for consolidation of financial results of its holding company, under the requirement of any applicable law(s).

6. ALM disclosures:

6.1. NBFCs/ HFCs seeking to list their CPs shall also make disclosures as specified in Chapter III of this circular.

⁴⁶Modified vide SEBI/HO/DDHS/P/CIR/2021/0692 dated December 17, 2021. Prior to amendment, the clause read as under:

“Audited/ limited review half yearly consolidated (wherever available) and standalone financial information (profit & loss statement, balance sheet and cash flow statement) along with auditor qualifications, if any, for last three years along with latest available financial results.”

- 6.2. On approval of the listing application by the concerned stock exchange(s), the disclosures so provided along with the application for listing, shall be made available on the website of the concerned stock exchange(s).

PART III: Post listing, the issuer shall make the following disclosures during the tenure of the CP(s) to the concerned stock exchange(s), which in turn shall disseminate the same on its website.

Continuous disclosure requirements for listed CPs:

7. Financial results:

- 7.1. Issuers who have listed their specified securities under Chapter IV of SEBI LODR Regulations, 2015 and also have outstanding listed CPs shall prepare and submit financial results in terms of regulation 33 of SEBI LODR Regulations, 2015 and additional line items as required under regulation 52(4) of SEBI LODR Regulations, 2015.
- 7.2. Issuers who have listed NCDs, NCRPS' or both under Chapter V of SEBI LODR Regulations, 2015 and also have outstanding listed CPs or who only have outstanding listed CPs shall prepare and submit financial results in terms of regulation 52 of SEBI LODR Regulations, 2015.

However, if an issuer is required to prepare financial results for the purpose of consolidated financial results of its parent company in terms of regulation 33 of SEBI LODR Regulations, 2015, such issuers shall submit financial results in terms of paragraph 5 above or shall submit quarterly financial results that have been prepared for the purpose of consolidation of their parent company.

8. **Material events or Information:** The issuer shall disclose the following details to the stock exchange(s) as soon as possible but not later than 24 hours from the occurrence of event (or) information:

- 8.1. Details such as expected default/ delay/ default in timely fulfilment of its payment obligations for any of the debt instrument;
- 8.2. Any action that shall affect adversely, fulfilment of its payment obligations in respect of CPs;
- 8.3. Any revision in the credit rating;

- 8.4. A certificate confirming fulfilment of its payment obligations, within 2 days of payment becoming due.
9. Issuers who are NBFCs/ HFCs, shall simultaneously submit to stock exchanges, latest Asset Liability Management statements as and when they submit the same to RBI.
10. A certificate from the CEO/ CFO to the recognized stock exchange(s) on quarterly basis certifying that CP proceeds are used for disclosed purposes, and adherence to other listing conditions, as specified in this chapter.
11. The stock exchange(s) shall put in place a framework for imposition of fine, in case of non-compliance and/ or inappropriate disclosures by issuers.

Chapter XVIII – Additional interest for non-payment of interest/ redemption⁴⁷

[See Regulations 20 and 23(1) of SEBI NCS Regulations, 2021]

1. In case of default (including delay) in payment of interest and/ or redemption of principal on the due dates for debt securities issued on private placement or public issue, additional interest of at least @ 2% p.a. over the coupon rate shall be payable by the issuer for the defaulting period.
2. In case of default (including delay) in payment of dividend and/ or redemption of principal on the due dates for NCRPS issued on private placement or public issue, additional dividend of at least @ 2% p.a. over the rate of dividend shall be payable by the issuer for the defaulting period.

⁴⁷SEBI/ HO/ MIRSD/ DOS3/CIR/P/2019/68 dated May 27, 2019;

Chapter XIX – Publishing Investor Charter and Disclosure of Complaints by Merchant Bankers on their Websites⁴⁸

1. Investor Charter is a brief document containing details of services provided to investors, their rights, dos and don'ts, responsibilities, investor grievance handling mechanism and timelines thereof etc., at one single place, in a lucid language, for ease of reference.
2. All registered Merchant Bankers are advised to disclose on their websites, the Investor Charter for each of the below mentioned categories, as provided at **Annex - XIX - A** to this circular:
 - a. Public issue of debt securities;
 - b. Public issue of non-convertible redeemable preference shares; and
 - c. Private placement of debt securities and non-convertible redeemable preference shares.
3. Additionally, in order to bring about further transparency in the investor grievance redress mechanism, all registered Merchant Bankers shall also disclose on their respective websites, data on complaints received against them or against issues dealt by them and redressal status thereof, latest by the seventh day of the succeeding month, as per the format enclosed at **Annex - XIX - B** to this circular.
4. These disclosure requirements are in addition to the existing requirements pertaining to the investor grievance handling mechanism, under various Regulations, circulars and directions, issued by SEBI and/ or stock exchanges.
5. The provisions of this chapter came into effect from January 01, 2022.

⁴⁸SEBI/HO/DDHS/P/CIR/2021/0669 dated November 26, 2021;

INVESTOR CHARTER- PUBLIC ISSUE OF DEBT SECURITIES**VISION STATEMENT:**

To continuously earn trust of investors and emerge as a solution provider with integrity.

MISSION STATEMENT:

1. Act in investors' best interests by understanding needs and developing solutions.
2. Enhance and customise value generating capabilities and services.
3. Disseminate complete information to investors to enable informed investment decision.

DESCRIPTION OF ACTIVITIES/ BUSINESS OF THE ENTITY:**DETAILS OF SERVICES PROVIDED TO INVESTORS – PUBLIC ISSUE:**

1. Upload Draft Offer Document on stock exchange/ lead manager/ SEBI/ Issuer's website. Invite public comments within seven working days therefrom.
2. Upload the application form and the abridged prospectus on the lead managers' website.
3. Ensure material contracts and documents are available for inspection as per details in the offer document.
4. Issuer to publish a statutory advertisement, on or before the issue opening date in accordance with SEBI (Issue and Listing of Non-convertible Securities) Regulations, 2021 (NCS Regulations).
5. Issuer and stock exchange(s) to disseminate all information and reports including compliance reports by placing them on their websites.
6. Material developments relating to the issue up to the commencement of listing and trading shall be publicly disseminated through public notices/ advertisements.
7. Investors can request for a copy of the offer document and/ or application form and the same shall be provided by the issuer/ lead manager(s).
8. Listing and the commencement of trading on the stock exchanges shall be within six working days of the offer closing date or such other time as may be prescribed by SEBI.
9. Disclose on lead managers' websites - Track record of the performance of the public issues managed by it, for a period of three financial years from the date of listing for each public issue.
10. Disclose the entire process of basis of allotment in the final offer document.

11. Debenture trustees to ensure independent assessment and diligence for the security offered for the proposed issue and also ensure dissemination of information as per the NCS Regulations.
12. Issuer can roll-over the debt securities by providing notice and publicly disseminating such information as per the applicable regulations.
13. Issuer to promptly inform the stock exchange(s) all information bearing on its performance/ operation, price sensitive information or any action that shall affect payment of interest/ coupon or redemption of the debt securities.

TIMELINES			
Sr. No.	Activity	Timeline for which activity takes place	Information where available
1	Filing of draft offer document by company for public comments	0	Websites of stock exchanges, lead manager, issuer and SEBI.
2	Receipt of public comments on offer document	Seven working days from draft offer document filing.	-
3	Statutory advertisement	On or before the Issue opening date.	Newspaper advertisement
4	Issue opening date	On or after statutory advertisement.	Final offer document available on websites of stock exchanges, lead manager, issuer and SEBI .
5	Availability of application forms with abridged prospectus	Till issue closure date	Websites of stock exchanges and lead manager.
6	Display of total demand in the issue	Issue opening date till issue closure date.	Updated on websites of stock exchanges.
7	Commencement of trading – public issue	On or before six working days from Issue closure date	Final offer document available on websites of stock exchanges, lead manager, issuer and SEBI.
8	Unblocking ASBA Accounts	Within five working days	In case of delay the issuer shall pay interest at the rate of 15% per annum (Reg. 35(2) of NCS Regulations).
9	Allotment status and allotment advice	Completion of basis of allotment.	By email/ post/ SMS

10	Track record of public issue	Listing date	Lead manager's website
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RIGHTS OF INVESTORS:

1. Investors can request for a copy of the offer document and/ or application form and the same shall be provided by the issuer/ lead manager(s).
2. Multiple applications can be bided through a single PAN and re-categorization is also done basis PAN clubbing and total bid amount.
3. Option to modify the bid except for modification of either DP Id/ Client ID or PAN Id but not both.
4. Modification to the bid details to be undertaken by approaching the respective intermediary. Facility of re-initiation/ resend of UPI mandate shall be available only on bid entry day up to 5:00 pm.
5. Investor can withdraw his/ her application prior to the issue closing date. Post issue closure, the same can be done by submitting a withdrawal request to the Registrar to the Issue prior to the finalization of the basis of allotment.
6. The investor shall be compensated for delay in allotment, demat credit and refunds, unblocking of funds/ refunds, beyond the time limit as may be prescribed under applicable statutory and/ or regulatory requirements.
7. An investor can submit the bid-cum-application form through the App or web interface developed by stock exchanges.
8. Investors get email and SMS messages w.r.t. allotment status. Allotment advice is sent through email/ physical to successful allottees post completion of allotment.
9. Right to attend meetings as and when such meetings are called by the debenture trustees.
10. Right of free transferability and nomination subject to applicable laws and regulations.
11. Such other rights, as may be available to the holder of debt securities under the Companies Act, the Listing Regulations and the Articles of Association of the Company and other applicable laws.

DOs AND DON'Ts FOR INVESTORS:

(for complete dos and don'ts, may refer to offer document)

DOs:

1. Check the eligibility to apply as per the terms of the offer document and applicable laws, including Indian Contract Act, 1872.
2. Read all the instructions carefully and complete the application form.
3. Submission of bids – only ASBA *(by either writing their bank account numbers and authorising the banks to make payment in case of allotment by signing the application forms; or mentioning UPI ID in order to block the funds).*

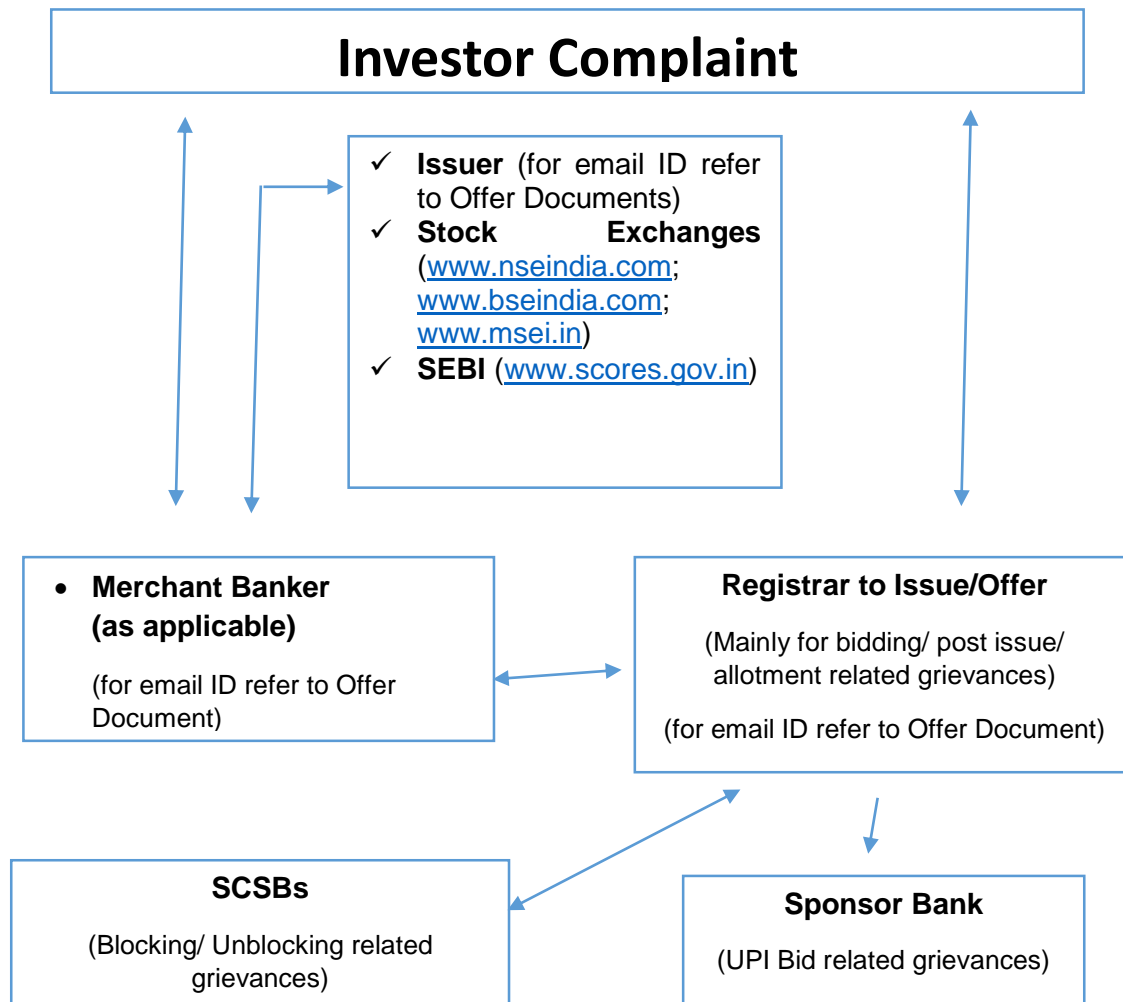
4. Retail individual investors using the UPI Mechanism to ensure that they submit bids up to the application value of ₹2,00,000 (or as stipulated by SEBI).
5. Ensure availability of sufficient funds in the ASBA Account before submitting the application form.
6. Read all the instructions carefully and complete the bid- cum-application form, as the case may be, in the prescribed form.
7. Ensure that application form is submitted to the designated intermediary, before the closure of application hours on the issue closing date.
8. For joint applications, ensure that the beneficiary account is held in the names of the same applicants and such names are in the same sequence in which they appear in the application form.
9. Ensure an acknowledgement slip is collected as proof.
10. Obtain all the necessary approvals from the relevant statutory and/ or regulatory authorities before applying.
11. Ensure that the application form is signed by the ASBA account holder in case the investor is not the account holder.
12. Ensure that the bidder's depository account is active, the correct DP ID, Client ID, PAN, UPI ID, as applicable, are mentioned in the bid-cum-application form.
13. Ensure that the application form bears the stamp of the relevant designated intermediary(ies) to whom it is submitted.
14. Tick the relevant column "Category of Investor" and option/ series of debt securities in the application form.
15. Guardians applying for minor applicants need to mention the PAN of the minor.

Don'ts:

1. Do not apply for lower than the minimum application size.
2. Do not pay the application amount in cash, by money order, postal order or by stock invest.
3. Do not apply or submit the bid for an amount more than the funds available in your ASBA account or than the applicable investment limit.
4. Do not submit a bid using UPI ID, if you are not a retail individual investor.
5. Do not bid through an incorrect UPI handle or using a bank account of a SCSB and/ or mobile applications not mentioned in the SEBI list.
6. Do not submit more than five application forms per ASBA Account.
7. Do not use any third-party bank account or third-party linked bank account UPI ID.
8. Do not submit the application form without inserting date of birth for first/ sole applicant.
9. Do not submit application without an Indian registered address for the investor.
10. Do not submit applications made by an investor who is ineligible as per relevant regulatory guidelines, as mentioned in the offer document.
11. Investors should not submit applications seeking allotment in dematerialized form whose demat accounts have been 'suspended for credit'.

12. Do not submit applications to the designated intermediaries at centers other than those mentioned in the application form.

INVESTOR GRIEVANCE REDRESSAL MECHANISM AND HOW TO ACCESS IT



TIMELINES FOR RESOLUTION OF INVESTOR GRIEVANCES:

Best efforts should be undertaken by lead manager (LM) to resolve the grievances within T+30 days. A desirable indicative timeline is as follows:

Sr. No.	Activity	No. of calendar days
1	Investor grievance received by the lead manager	T
2	Lead Manager to the offer to identify the concerned intermediary and endeavour to forward the grievance to the concerned intermediary/ies on T day itself	T+1

3	The concerned intermediary/ies to respond to the lead manager with an acceptable reply/ proof of resolution	X
5	Lead manager, the concerned intermediary/ies and the investor shall exchange between themselves additional information related to the grievance, wherever required.	Between T and X
4	LM to reply to the investor with the reply/ proof of resolution	X+3

NATURE OF INVESTOR GRIEVANCES FOR WHICH THE AFORESAID TIMELINE IS APPLICABLE:

1. Delay in unblocking of funds.
2. Non allotment/ partial allotment of non-convertible debt securities.
3. Non receipt of non-convertible debt securities in demat account.
4. Amount blocked but application not bid.
5. Non-receipt of interest/ coupon/ redemption amount.
6. Application bid but amount not blocked.
7. Any other nature as may be informed from time to time.

MODE OF RECEIPT OF INVESTOR GRIEVANCE:

The following modes of receipt will be considered valid for processing the grievances in the timelines discussed above

1. Letter/ email from the investor addressed to the lead manager at its address/ email id, mentioned in the offer document, detailing nature of grievance, details of application, details of bank account, date of application etc.
2. On the SCORES mechanism.

NATURE OF ENQUIRIES FOR WHICH THE LEAD MANAGER SHALL BE RESPOND TO/ ESCALATED PROMPTLY:

1. Availability of application form.
2. Availability of offer document.
3. Process for participating in the issue/ mode of payments.
4. List of SCSBs/ syndicate members.
5. Date of issue opening/ closing/ allotment/ listing.
6. Technical setbacks in net-banking services provided by SCSBs/ UPI mechanism.
7. Any other query of similar nature.

RESPONSIBILITIES OF INVESTORS (EXPECTATIONS FROM THE INVESTORS):

1. Read and understand offer documents, terms of investment, issue process and timelines, application form, and issue related literature carefully and fully before investing.
2. Consult his or her own tax consultant with respect to the specific tax implications.
3. After the company is listed, investors should regularly check for such information on the stock exchange website regarding all the material developments and material corporate announcements.

INVESTOR CHARTER - PUBLIC ISSUE OF NON-CONVERTIBLE REDEEMABLE PREFERENCE SHARES (NCRPS)

VISION STATEMENT:

To continuously earn trust of investors and emerge as solution provider with integrity.

MISSION STATEMENT:

1. Act in investors' best interests by understanding needs and developing solutions.
2. Enhance and customise value generating capabilities and services.
3. Disseminate complete information to investors to enable informed investment decision.

DESCRIPTION OF ACTIVITIES/ BUSINESS OF THE ENTITY:

IPO: Act as Merchant Banker to Issuer

DETAILS OF SERVICES PROVIDED TO INVESTORS:

1. Draft offer document hosted on the website of the issuer, merchant bankers and the stock exchanges for seeking public comments for a period of seven working days.
2. Final offer document, abridged prospectus and application form uploaded on the websites of the lead managers and the issuer for dissemination.
3. Advertisement in a national daily with wide circulation, on or before the issue opening date containing necessary disclosure as required under regulations.
4. Bidding process through an electronically linked transparent bidding facility provided by the stock exchange(s).
5. Listing and the commencement of trading of the NCRPS on the stock exchanges within the timeline as prescribed by SEBI.
6. Disclose on its website, the track record of the performance of the public issues managed by it.

TIMELINES:

Sr. No.	Activity	Timeline for which activity takes place	Information where available/ Remarks
1	Filing of draft offer document by company for public comments	T	Websites of stock exchanges, lead manager, issuer and SEBI.

2	Receipt of public comments on offer document	Seven working days from DRHP filing.	-
3	Statutory advertisement	On or before the Issue opening date.	Newspaper advertisement.
4	Issue opening date	On or after statutory advertisement.	Final Offer Document available on websites of stock exchanges, lead manager, issuer and SEBI.
5	Availability of application forms	Issue opening date till issue closure date.	Final offer document available on websites of stock exchanges, lead manager, issuer and SEBI.
6	Total demand in the issue	Issue closure date.	Updated on websites of stock exchanges .
Sr. No .	Activity	Timeline for which activity takes place	Information where available/ Remarks
7	Commencement of trading	On or before six working days from Issue closure date.	Final Offer Document available on websites of stock exchanges, lead manager, issuer and SEBI
8	Unblocking ASBA Accounts	Within five working days.	In case of delay the issuer shall pay interest at the rate of 15% per annum (Reg. 35(2) of NCS).
9	Allotment status and allotment advice	Completion of basis of allotment.	By email/ post/ SMS.
10	Track record of IPOs	Listing date	Lead Manager's website.

RIGHTS OF INVESTORS:

1. Request for a copy of the offer document and/ or application form from the issuer/ lead manager(s).
2. Get email and SMS messages w.r.t. allotment status and allotment advice through email/ physical to successful allottees post completion of basis of allotment.
3. If allotted NCRPS, all rights as a NCRPS holder (as per offer document).

DOs AND DON'Ts FOR THE INVESTORS:

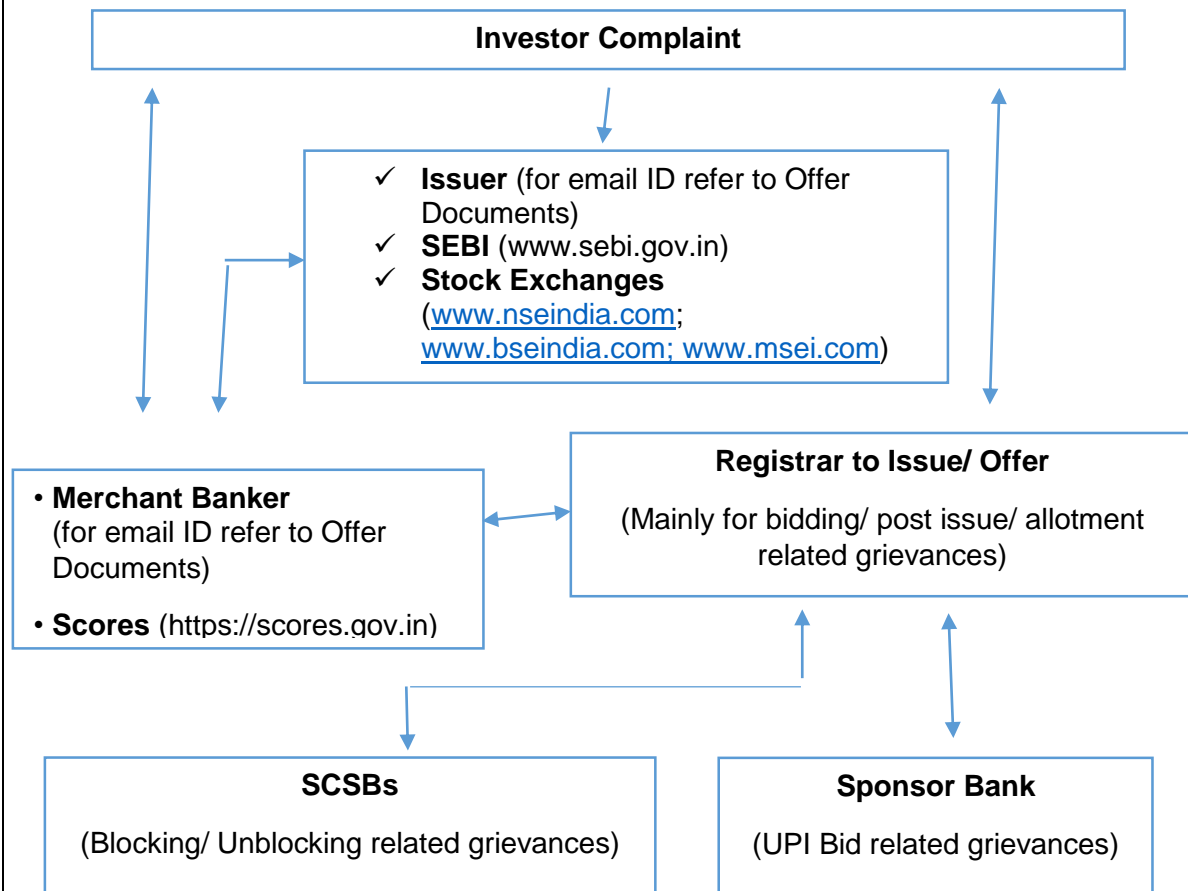
DOs:

1. Check eligibility in prospectus and applicable laws, rules, regulations, guidelines and approvals.
2. Read all the instructions carefully and complete the application form in the prescribed form.
3. Ensure all necessary approvals under applicable laws to participate in the issue are in place before submitting the application form.
4. Ensure that the DP ID, the Client ID and PAN mentioned in the application form, entered into the electronic system of the stock exchange are correct and match with the DP ID, Client ID and PAN available in the depository database; ensure that the depository account is active.
5. Ensure the ASBA Account number (for all applicants other than UPI Investors applying using the UPI Mechanism) is mentioned in the application form.
6. Ensure funds equal to the application amount in the ASBA Account or account used to apply through UPI mechanism is available.
7. Submit application forms at the designated branches of SCSBs or the collection centres provided in the application forms, bearing the stamp of the relevant designated intermediary/ designated branch of the SCSB.

DON'Ts:

1. Do not submit application on plain paper or on incomplete or illegible application forms.
2. Do not apply for lower than the minimum application size.
3. Do not pay the application amount in cash, by cheque, by money order or by postal order or by stock invest.
4. Do not submit the application form to any non-SCSB bank.
5. Do not submit incorrect details of the DP ID, Client ID, PAN and UPI ID (wherever applicable) or provide details for a beneficiary account which is suspended or for which details cannot be verified by the Registrar to the Issue.
6. Do not submit the application form without ensuring that the funds equivalent to the entire application amount are available for blocking in the relevant ASBA Account; or in the case of UPI Investors, making application using the UPI Mechanism, in the UPI-linked bank account where funds for making the application are available.

INVESTOR GRIEVANCE REDRESS MECHANISM AND HOW TO ACCESS IT:



TIMELINES FOR RESOLUTION OF INVESTOR GRIEVANCES:

Best efforts should be undertaken by lead manager to resolve the grievances within T+30 days. A desirable indicative timeline is as follows:

Sr. No.	Activity	No. of calendar days
1	Investor grievance received by the lead manager	T
2	Lead Manager to the offer to identify the concerned intermediary and it shall be endeavoured to forward the grievance to the concerned intermediary/ies on T day itself	T+1
3	Investor may escalate the pending grievance, if any, to a senior officer of the lead manager of rank of Vice President or above	T+21
4	The concerned intermediary/ies to respond to the lead manager with an acceptable reply	X

Sr. No	Activity	No. of calendar days
5	Lead manager, the concerned intermediary/ies and the investor shall exchange between themselves additional information related to the grievance, wherever required	Between T and X
6	LM to respond to the investor with the reply	Upto X+3

NATURE OF INVESTOR GRIEVANCE FOR WHICH THE AFORESAID TIMELINE IS APPLICABLE:

1. Delay in unblocking of funds.
2. Non allotment/ partial allotment of securities.
3. Non receipt of securities in demat account.
4. Amount blocked but application not bid.
5. Application bid but amount not blocked.
6. Any other grievance as may be informed from time to time.

MODES OF RECEIPT OF INVESTOR GRIEVANCE:

The following modes of receipt will be considered valid for processing the grievances in the timelines discussed above:

1. Letter/ email from the investor addressed to the lead manager at its address/ e-mail ID, mentioned in the offer document, detailing nature of grievance, details of application, details of bank account, date of application, mode of application, etc. Letter/ email to also contain contact information of the investor (e-mail, address and valid phone number).
2. On the SCORES mechanism.

NATURE OF ENQUIRIES FOR WHICH LEAD MANAGER SHALL ENDEAVOUR TO RESOLVE SUCH ENQUIRIES/ QUERIES PROMPTLY DURING THE ISSUE PERIOD:

1. Availability of application form.
2. Availability of offer document.
3. Process for participating in the issue/ mode of payments.
4. List of SCSBs/ syndicate members.
5. Date of issue opening/ closing/ allotment/ listing.
6. Technical setbacks in net-banking services provided by SCSBs/ UPI mechanism.
7. Any other query of similar nature.

RESPONSIBILITIES OF INVESTORS (EXPECTATIONS FROM THE INVESTORS):

1. Investors should read offer documents, application form, and issue related literature carefully and fully before investing.
2. Investors should fully understand the terms of investment and timelines involved in the issue process as disclosed in the offer document, application form, and issue related literature.
3. Investor should consult his or her own tax consultant with respect to the specific tax implications.
4. Shareholders should ensure to register their correct email ID with the company or depository for timely updates on corporate actions, takeover, etc.
5. Investors should ensure active demat/ broking account before investing.

INVESTOR CHARTER- PRIVATE PLACEMENT OF NON-CONVERTIBLE SECURITIES

VISION STATEMENT:

To continuously earn trust of investors and emerge as a solution provider with integrity.

MISSION STATEMENT:

1. Act in investors' best interests by understanding needs and developing solutions.
2. Enhance and customise value generating capabilities and services.
3. Disseminate complete information to investors to enable informed investment decision.

DESCRIPTION OF ACTIVITIES/ BUSINESS OF THE ENTITY:

Act as Arranger to Private Placement, if appointed by the Issuer;

DETAILS OF SERVICES PROVIDED TO INVESTORS:

1. Issuers disclosure of all covenants of the issue (including side letters, accelerated payment clause, etc.) in the placement memorandum.
2. Issuers may assist non-QIB Investors to register on the electronic bidding provider platform as a one-time exercise.

TIMELINES			
Sr. No	Activity	Timeline for which activity takes place	Information where available/ Remarks
1	Company to make intimation to the stock exchange(s) at least two business days prior to the passing of the Board resolution in relation to the Issue.	Two days prior to the board resolution.	Stock exchange
2	Board resolution for approving the issuance (shareholder's approval is not required for private placement of debt if the issuance is within the borrowing limits under Section 180(1)(c) of the Companies Act).	Within 30 minutes	Stock exchange
3	Investor needs to do register on the EBP platform.	At least two days before the	Stock exchange

		scheduled date of bidding.	
4	Companies with issue size of Rs. 100 crore and above will have to register themselves on the EBP mechanism of the Stock exchange(s) and the entire process-right from uploading of information memorandum, mapping of investors/ arrangers, bidding, pay-ins, allocation will happen through the EBP mechanism.	Two days before the scheduled date of bidding.	Stock exchange
5	Issue opens and closes	Issue should remain open for minimum one hour.	Stock exchange
6	To conduct committee/ board meeting to identify the investors and issue the private placement offer letter to the identified investors.	Within one hour of the closure of bidding	-
Sr. No	Activity	Timeline for which activity takes place	Information where available/ Remarks
7	Allotment and receipt of funds	To be completed latest within two working days of closure of issue.	-
8	Filing of listing application and obtaining trading approval from the stock exchange(s).	To be completed latest within four working days of closure of issue.	Stock exchange

RIGHTS OF INVESTORS:

1. Receive clear, accurate and easy to understand, issue related documents in order to make a well informed investment decision.
2. Material modification in the structure of debt securities shall be made only after obtaining the consent of the requisite majority of investors.
3. Right to attend meetings as and when such meetings are called by the debenture trustees.
4. Right of free transferability, nomination subject to applicable laws and regulations.

5. Such other rights, as may be available to the holder of securities under the Companies Act, the SEBI Listing Regulations and the Articles of Association of the Company and other applicable laws.

DOs AND DON'Ts FOR THE INVESTORS:

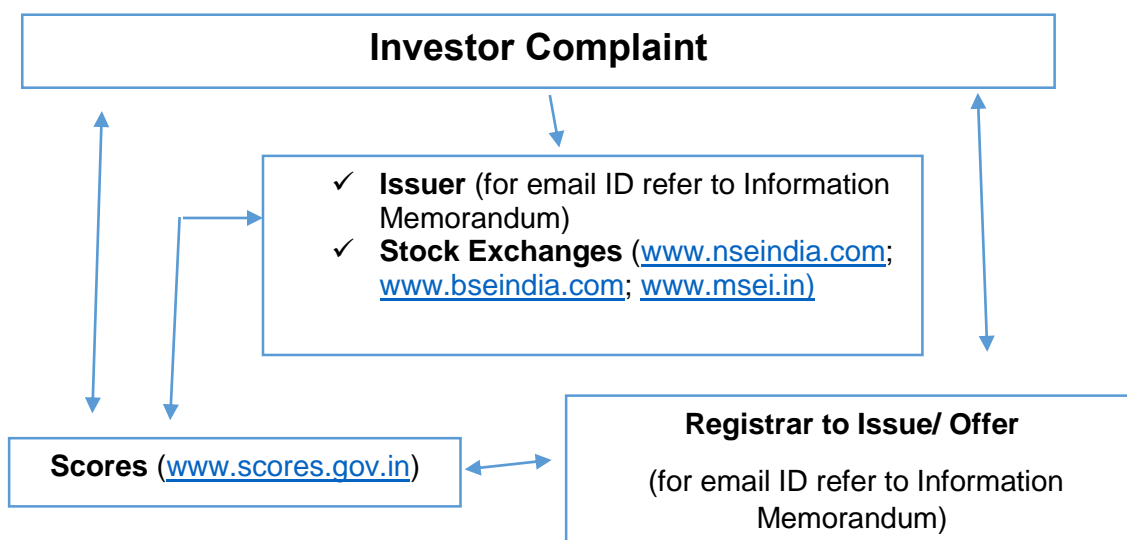
DOs:

1. Check the eligibility to apply as per the terms of the placement memorandum and applicable laws, including the Indian Contract Act, 1872.
2. The investor is advised to go through the information memorandum, its terms and conditions, all types of covenants, clauses pertaining to security, events of defaults, cross defaults, etc. thoroughly.
3. The applicants should submit the required KYC documents along with the application form.
4. All applications duly completed and accompanied with necessary documents are to be submitted to the Company.
5. The subscription amount shall be remitted by way of RTGS/ NEFT to the clearing corporation account of the exchange.
6. Abide by the terms and conditions of the investment and timelines involved in the issue process.
7. Ensure accurate update of demographic details with depositories - including the address, name, investor status, bank account details, PAN, e-mails addresses, contact details, etc.
8. Ensure active demat/ broking account before investing as securities will be allotted in dematerialized form.
9. Issuer, debenture trustee and stock exchange(s) to disseminate all information and reports including compliance reports by placing them on their websites, in case of debt securities, as applicable under the NCS Regulations.
10. Debenture trustees to ensure independent assessment and diligence for the security offered for the proposed issue of debt securities.

DON'Ts:

1. Do not pay the application amount in cash, by money order, postal order or by stock invest.
2. Do not submit application on plain paper or on incomplete or illegible application forms.
3. Do not apply if your demat account has been 'suspended for credit'.
4. Apart from the dos and don'ts mentioned herein above, investors are required to read the information memorandum and application form carefully.

INVESTOR GRIEVANCE REDRESSAL MECHANISM AND HOW TO ACCESS IT



TIMELINES FOR RESOLUTION OF INVESTOR GRIEVANCES:

Best efforts will be undertaken by lead manager to resolve the grievance within T+30 days. A desirable indicative timeline is as follows:

Sr. No.	Activity	No. of calendar days
1	Investor grievance received by the Issuer and/ or the RTA	T
2	The Issuer and/or the RTA to respond to the investor with an acceptable reply	T+10
3	The Issuer and/or the RTA and the investor shall exchange between themselves additional information related to the grievance, wherever required	Between T and T+10
4	In case any further coordination / information is required by Issuer / RTA, final response to the investor should be sent	Up to T+20

NOTE:

It is not mandatory for the issuer to appoint a merchant banker or any other entity as advisor or arranger for the private placement of debt and even if appointed, they are NOT involved in the entire process of issuance and hence the investors will have to take up their grievance/s directly with the Company.

NATURE OF INVESTOR GRIEVANCE FOR WHICH THE AFORESAID TIMELINE IS APPLICABLE:

1. Non-allocation/ allotment of non-convertible debt securities after payment of application amount.
2. Non receipt of non-convertible debentures in demat account.
3. Non receipt of interest/ coupon/ redemption amount by the investor.
4. Any other grievance as may be informed from time to time.

MODE OF RECEIPT OF INVESTOR GRIEVANCE:

The following modes of receipt will be considered valid for processing the grievances in the timelines discussed above

1. Letter/ email from the investor addressed to the issuer and/ or to the RTA at address/ email ID mentioned in the information/ placement memorandum, detailing nature of grievance, details of application/ bidding, details of bank account, date of application/ date of bidding on electronic book mechanism, etc.
2. On the SCORES mechanism.

NATURE OF ENQUIRIES/ QUERIES FOR WHICH THE ISSUER AND/ OR THE RTA SHALL ENDEAVOUR TO RESOLVE/ ESCALATE PROMPTLY:

1. Process for applying in the private placement of non-convertible debentures and making payments.
2. Terms of the private placement, allotment methodology, issue period, date of allotment, date of listing.
3. Any other query of similar nature.

RESPONSIBILITIES OF INVESTORS (EXPECTATIONS FROM THE INVESTORS):

1. Pay-in towards the allotment of securities shall be done from the account of the bidder/ investor.
2. Consult his or her own tax consultant with respect to the specific tax implications.
3. Investors should provide full and accurate information in the application form as maybe required while making an application and keep records of the same.
4. Investors should ensure active demat/ broking account before investing.
5. Investors need to read all the terms and conditions and disclosures carefully before investing. Merchant bankers merely act in the capacity of arrangers to the issue.
6. Investor to confirm that it is not declared as willful defaulter as per RBI circular.

Format for investors complaints' data to be displayed by registered merchant bankers on their respective websites:

Data for every month ending -

Sr. No.	Received from	Pending as at the end of last month	Received during particular month	Resolved during particular month*	Total Pending during particular month #	Pending complaints > 1 month	Average Resolution time^ (in days)
1	Directly from Investors						
2	SEBI (SCORES)						
3	Stock exchanges (if relevant)						
4	Other Sources (if any)						
5	Grand Total						

Trend of monthly disposal of complaints for the financial year:

Sr. No.	Month	Carried forward from previous month	Received during particular month	Resolved during particular month*	Pending at the end of particular month#
1	April, YYYY				
2	May, YYYY				
3	June, YYYY				
4				
5	March, YYYY				
	Grand Total				

^ Average Resolution time is the sum total of time taken to resolve each complaint in days, in the current month divided by total number of complaints resolved in the current month.

* Inclusive of complaints of previous months resolved in the current month.

Inclusive of complaints pending as on the last day of the month.

Trend of annual (financial year) disposal of complaints (for 3 years on rolling basis):

Sr. No.	Year	Carried forward from previous year	Received during particular year	Resolved during particular year	Pending at the end of particular year
1	2019-20				
2	2020-21				
3	2021-22				
	Grand total				

Chapter XX - Bank account details for payment of fees⁴⁹

[See Regulations 13, 51(2) and 57(3) and Clauses 2 and 4 of Schedule VI of SEBI NCS Regulations, 2021, Regulations 4(3), 7(b), 22(2) and Clause 2 of Schedule II of SEBI SDI Regulations]

In order to make payment of fees under the NCS Regulations and SDI Regulations, all issuers, stock exchanges and other entities are advised to follow the below mentioned procedure:

- a. Remit the fees only to the virtual accounts as given below*:

Name of the Bank	ICICI Bank Ltd.
IFSC Code	ICIC0000106
Beneficiary Name	Securities and Exchange Board of India

Type of Fees	Virtual Account Code
Applicable to the Stock Exchanges	
Regulatory Fee – Private Placement of Debt Securities	SEBIRCDEBTPRIVATEPLC
Regulatory Fee – Private Placement of Non-convertible Redeemable Preference Shares	SEBIRCNCRPSPRIVATEPLC
Regulatory Fee – Private Placement of Commercial Papers	SEBIRCCPRIVATEPLC
Regulatory Fee – Private Placement of Non-equity Regulatory Capital	SEBIRCNERCPRIVATEPLC
Applicable to the issuers	
Regulatory Fee – Public Issue of Debt Securities	SEBIRCDEBTPUBLICPLC
Regulatory Fee – Public Issue of Non-convertible Redeemable Preference Shares	SEBIRCNCRPSPUBLICPLC
Filing Fee – Public Issue of Securitised Debt Instruments	SEBIRCSDIPUBLICPLC
Registration Fees – Trustee/ Special Purpose Distinct Entity (includes Application/ Registration/ Annual)	SEBIRCSPDE
Exemption Fees - Under LODR/ NCS	SEBIRCEXEMPTFEE
Informal Guidance	SEBIRCIG

- b. Provide the remittance particulars by email at od-ddhs@sebi.gov.in, immediately after the remittance is made, in the following format:⁵⁰

*The aforesaid remittance mechanism came into effect from October 1, 2021

⁴⁹Letters to BSE and NSE dated September 24, 2021; NSE Circular Ref. No: NSE/CML/2021/09 dated September 28, 2021; BSE Notice No. 20210929-2 dated September 29, 2021; and SEBI Circular No. SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/0000000152 dated November 10, 2022;

⁵⁰ Modified vide SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/0000000152 dated November 10, 2022. Prior to the amendment, the clause read as under:

Sl. No.	Particulars	Remarks
1	Date of remittance	
2	Amount remitted (break-up of fee and GST thereof) (Amount in INR)	Fees amount
		GST@18%
		Total amount paid
3	Remitter account number	
4	Name of the Origin Bank	
5	Remitter IFSC code	
6	UTR No./ Transaction Reference No.	
7	Payment product code (NEFT, RTGS, etc.)	
8	Registered name of remitter	
9	Registered office address of remitter including State/ UT	
10	Email address	
11	Complete address from where the money is being remitted including State/ UT	
12	GST Registration Number of Remitter	
13	Purpose for which remittance is made	

- c. Not to transfer or pay the fees through any other means/ mode which would create reconciliation issues and hence, delay the processing.

“Provide the remittance particulars by email at od-ddhs@sebi.gov.in, immediately after the remittance is made, in the following format:

Name of the Remitter	Date of Remittance	Amount Remitted	Name of the Origin Bank	UTR/ Transaction Ref No.	Purpose for which remittance is made

Chapter XXI - Registration and regulatory framework for Online Bond Platform Providers (OBPPs)⁵¹

[See Regulation 51A of the SEBI NCS Regulations, 2021]

1. During the past few years, there has been an increase in the number of Online Bond Platforms (OBPs), offering debt securities (obtained through subscriptions to public issues/ private placements and through secondary market), to non-institutional investors. Most of such OBPs are fintech companies or are backed by Stock brokers/ SEBI registered intermediaries. There has been a significant increase in the number of registered users who have transacted through such OBPs.
2. While OBPs provide an avenue for investors, particularly non-institutional investors to access the bond market, their operations were outside SEBI's regulatory purview.
3. With the bond market offering tremendous scope for development, particularly in the non-institutional space, there is a need to place checks and balances in the form of transparency in operations and disclosures to the investors dealing with such OBPs, measures for mitigation of payment and settlement risk, availability of redress mechanism in case of complaints, etc.
4. Thus, in order to streamline the operations of these OBPs and to facilitate the participation of investors in the bond market, there was a need to provide a regulatory framework for the working of such OBPs.
5. Pursuant to discussions with market participants and stakeholders, vide notification dated November 09, 2022, a framework has been prescribed for entities operating/ desirous of operating as OBPPs under regulation 51A of the SEBI NCS Regulations, 2021:
 - 5.1. Such entity shall be a company incorporated in India and register itself as a stock broker in the debt segment of the Stock Exchange(s);
 - 5.2.⁵² An entity acting as an Online Bond Platform Provider on or prior to November 14, 2022, shall divest itself of offerings of products or services or securities on its Online Bond Platform or any other website/ platform other than the following:

⁵¹ SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2022/154 dated November 14, 2022 and modified vide SEBI/HO/DDHS/POD1/P/CIR/2023/092 dated June 16, 2023;

⁵² Prior to modification vide SEBI/HO/DDHS/POD1/P/CIR/2023/092 dated June 16, 2023, clause 5.2 read as under: "An entity acting as an OBPP on or prior to this circular coming into force, shall cease to offer products or services or securities on its OBP other than the following:

5.2.1. Listed debt securities and

5.2.2. Debt securities proposed to be listed through a public offering.

Such OBPP shall divest itself of offerings of other products or services or securities."

- 5.2.1. Listed debt securities, listed municipal debt securities and listed securitised debt instruments;
- 5.2.2. Debt securities, municipal debt securities and securitised debt instruments proposed to be listed through a public offering;
- 5.2.3. Listed Government Securities, State Development Loans and Treasury Bills; and
- 5.2.4. Listed Sovereign Gold Bonds.”

5.3. Restriction of products offered on an Online Bond Platform:

5.3.1. While a few Online Bond Platform Providers have commenced operations, the following are observed:

- (a) Certain Online Bond Platform Providers continue to offer products other than listed debt securities and debt securities proposed to be listed through a public offering on their Online Bond platform;
- (b) Certain Online Bond Platform Providers are offering unlisted bonds/ other products on a separate platform/ website and have not divested of such offerings in terms of clause 5.2 of the OBP circular; and
- (c) Certain Online Bond Platform Providers have a link on the online bond platform/ website to another platform/ website for transacting in unlisted bonds/ other products.

5.3.2. The aforesaid practices are not as per the mandate provided in the NCS Regulations and the OBP circular.

5.3.3. It is reiterated that an entity acting as an Online Bond Platform Provider shall cease to offer on its Online Bond Platform or any other platform/ website, products or services not permitted under the clause 5.2 of this Chapter.

5.3.4. It is also reiterated that an entity acting as an Online Bond Platform Provider shall divest itself of offerings of other products/ securities or services.

5.3.5. A holding company, subsidiary or associate of an Online Bond Platform Provider or any third party shall not utilize the name/ brand name/ any name resembling to that of the Online Bond Platform Provider or the Online Bond Platform for undertaking any activity or offering products/ securities or services (including offering of unlisted securities) that are not regulated by a financial sector regulator viz. SEBI, RBI, IRDAI, or PFRDA.

5.3.6. An Online Bond Platform Provider shall not have on its Online Bond Platform or any other platform/ website, any link or tab to websites/ platforms of its holding company, subsidiary or associate, undertaking any activity or offering products/ securities or services (including offering of unlisted securities) that are not regulated by a financial sector regulator viz. SEBI, RBI, IRDAI, or PFRDA.

5.3.7. If the online bond platform or any other platform/ website of the Online Bond Platform Provider has any link/ tab to websites/ platforms of its holding company, subsidiary or associate, undertaking any activity or offering products/ securities or services that are regulated by other financial sector regulators viz. RBI, IRDAI, or PFRDA, then once a user clicks on such tab/ link, the following disclaimer shall be displayed in legible font:

"<Name of the product> is regulated by <RBI/ IRDAI/ PFRDA>"

5.3.8. A holding company, subsidiary or associate of an Online Bond Platform Provider undertaking any activity or offering products/ securities or services (including offering of unlisted securities) that are not regulated by any financial sector regulator viz. SEBI, RBI, IRDAI, or PFRDA, shall neither have access to or receive any information about a user of the Online Bond Platform nor cross-sell products/ securities or services to a user of the Online Bond Platform.

5.4. Such entities, in addition to complying with regulation 51A of the SEBI NCS Regulations, 2021, shall ensure compliance with the requirements specified in **Annex - XXIA** to this circular.

6. An OBPP who fails to comply with any of the provisions of this circular, shall be liable for action under the SEBI Act and any rules, regulations and circulars issued thereunder.

7. The Stock Exchange(s) are directed to:

7.1. bring the provisions of this circular to the notice of the Stock Brokers and also disseminate the same on their websites; and

7.2. monitor the operations carried out by an OBPPs.

Any entity operating or desirous of operating an Online Bond Platform (OBP) (*hereinafter referred to as the 'entity'*) shall, after obtaining registration as a stock broker in the debt segment of Stock Exchange(s), apply to a recognized stock exchange to act as an Online Bond Platform Provider (OBPP) as specified under NCS Regulations. In its application, the entity shall ensure that the following requirements are met and confirmations/ undertakings are provided:

1. Roles and obligations:

- 1.1. The entity has appointed a Company Secretary as a compliance officer.
- 1.2. The entity has appointed at least two qualified key managerial personnel with experience of at least three years in the securities market;

Explanation I. – For the purposes of this circular, “Key managerial personnel” shall have the same meaning as assigned to it in the Companies Act, 2013.

Explanation II. – For the purposes of this circular, a person shall be said to be 'qualified' if he/ she possesses a professional qualification in finance, accountancy, law, engineering, company secretaryship or management from a university or an institution recognized by the Central Government or any State Government or a foreign university or post-graduation in the Securities Market from National Institute of Securities Markets (NISM) of a duration not less than one year.

- 1.3. The entity has obtained a SEBI Complaints Redress System (SCORES) authentication and has put in place a well-defined mechanism to address grievances that may arise or likely arise while carrying out OBP operations.

2. Technology: The entity undertakes/ confirms the following:

- 2.1. The entity owns, operates and maintains robust technology infrastructure with a high degree of reliability, availability, scalability and security in respect of its systems, data and network, appropriate to support its operations and manage the associated risks.
- 2.2. The entity has adequate and suitable systems in place to disseminate information pertaining to transactions on a real-time or a near real-time basis.

2.3. The entity has the organizational capabilities, technology and systems and safeguards for maintaining data privacy and preventing unauthorized sharing of data.

2.4. The entity shall ensure open access and open architecture to all potential investors/ sellers on a non-discriminatory and uniform basis.

3. **Operating Framework:** The entity undertakes/ confirms the following:

3.1. **Access and participation:** It shall:

3.1.1. have an objective, fair and transparent criteria for registration of users or investors or sellers on its OBP;

3.1.2. undertake due diligence at the time of registration of users/ investors/ sellers on its OBP;

3.1.3. establish necessary systems and frame suitable policies, in writing, for registration of users/ investors/ sellers on the OBP, execution of transactions and orders, roles and responsibilities of investors and sellers, risk management and control, liability framework for OBP, investors and sellers in case of breach of the policies, restrictions or other requirements that may apply for accessing the OBP;

3.1.4. ensure data governance by making information available regarding, but not limited to Price, yield, face value, quantity, coupon, date of maturity, put/call option, copies of the prospectus/ offer documents or any other related literature or such other information, to its investors and sellers in a fair and non-discriminatory basis;

3.1.5. ensure data integrity and privacy.

3.2. **Agreement with sellers of products or services or securities as specified in clause 5.2 of this Chapter:** Where the entity allows third party sellers of debt securities to use the OBP to sell such securities, the entity shall, before taking up an assignment of offering of such securities on its OBP, enter into an agreement in writing with such sellers that clearly defines the *inter-se* relationship and sets out their mutual rights, liabilities and obligations relating to such assignments.

3.3. **Know Your Client (KYC) for on-boarding investors and sellers:** The entity shall comply with *Know Your Client* (KYC) requirements and verify the identity

of its investors and sellers by requiring them to submit necessary documents undertaking necessary steps for this purpose.

3.4. Execution of orders: The entity shall ensure that:

3.4.1. All Orders placed on an Online Bond Platform with respect to securities, as specified in clause 5.2.1 of this circular shall be mandatorily routed through the RFQ platform of a recognised Stock Exchange and settled through the respective Clearing Corporation.

3.4.2. All Orders with respect to securities as specified in clauses 5.2.2 of this circular shall be routed and settled through a Stock Exchange mechanism.

3.4.3. All Orders with respect to securities as specified in clauses 5.2.3 and 5.2.4 of this circular shall be routed and settled through a Stock Exchange mechanism, unless otherwise specified by RBI..

3.5. Risk Profiling: The entity may, on its OBP, evaluate through a set of questionnaires with appropriate risk factors and disclaimers, the optimum level of investment risk an investor or seller is willing to take, taking into account multiple factors such as risk appetite, age, investment horizon, etc.

3.6. Issue of order receipt, deal sheet and quote receipt:

3.6.1. Order receipt to investor on placement of order: The entity shall, on placement of an order by an investor, shall issue without delay to the investor, an electronic order receipt which shall, *inter-alia*, include date and time of order, details of counter-parties involved, quantity and amount proposed to be transacted, etc.

3.6.2. Deal Sheet to investor post execution of the order: The entity shall, upon execution of the order, forthwith issue a deal sheet to the investor for all transactions, stating all the relevant information regarding the transaction which shall *inter-alia* include date and time of placing of the order, date and time of settlement of the order, details of counter-parties involved, quantity and amount transacted, as may be applicable.

3.6.3. Quote receipt to seller post execution of the order: The entity, post execution of order, in case of third party sale of debt securities on the OBP, shall issue without delay to the seller, a quote receipt which shall, *inter-alia*, include date and time of quote, details of counter-parties involved, quantity and amount quoted, etc.

- 3.7. **Issuance of alerts to investors and sellers:** The entity shall ensure that investors and sellers are also regularly updated on the status of transactions electronically through SMS, email etc.
4. **Minimum Disclosure Requirements:** The entity shall ensure compliance with the minimum disclosure requirements as specified in **Annex - XXIB**.
5. **Advertisements:** The entity undertakes to ensure that its advertisements shall be in conformity with the Advertisement Code as specified in **Annex - XXIC**.
6. **Investor grievance redress mechanism:** The mechanism for the redress of the investor grievances shall be as specified in Chapter VII on “Investor Grievance Redressal” of Master Circular for Stock Brokers bearing no. SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/71 dated May 17, 2023 and as amended from time to time
7. **Risk Management:** The entity undertakes to ensure that:
- 7.1. It has a comprehensive risk management framework covering all aspects of its operations and shall ensure that risks associated with its operations are identified properly and managed prudently.
- 7.2. It shall have a mechanism to:
- 7.2.1. ensure access control for its investors and sellers and prevent unauthorised access to the OBP;
- 7.2.2. prevent unfair access and avoid all actual, potential or perceived conflicts of interest;’
- 7.2.3. ensure that all transactions on the OBP, without exception, are dealt within a fair, non-discriminatory, non-discretionary and orderly manner; and
- 7.2.4. prevent transactions that are not in compliance with the prevailing legal or regulatory requirements.
- 7.3. It shall, establish appropriate controls to reduce the likelihood of erroneous transactions such as fat-finger errors, unintended or uncontrolled trading activity by investors and sellers.
8. **Handling exigencies:** The entity undertakes to establish appropriate safeguards and procedures to deal with exigencies like suspension or cessation of trading in products or services or securities as specified in clause 5.2 of this Chapter,

cancellation of orders or transactions by the investors and sellers, malfunctions or erroneous use of its systems by investors and sellers, or other unforeseen situations.

9. **Disclosure of conflict of interest:** The entity undertakes to identify and disclose on its OBP, all instances of conflict of interest, if any, arising from its transactions or dealings with related parties.

10. **Data integrity - Preservation, access and use of data:** The entity undertakes to:

10.1. maintain all data relating to its activities in an easily retrievable media.

10.2. maintain confidentiality and security of all data relating to its activities and strictly control access to such data.

11. **Reporting and disclosure requirements:**

11.1. The entity shall, in addition to the information required to be submitted under various SEBI regulations, submit such information as may be required by the Stock Exchange(s) in relation to their operations.

11.2. The Stock Exchange(s) may require OBPPs to disclose information/ reports periodically including the following: -

11.2.1. particulars regarding the transactions executed on the OBP;

11.2.2. particulars regarding the products or services or securities as specified in clause 5.2 of this Chapter, offered on the OBP;

11.2.3. any change in the information or particulars previously furnished, which have a bearing on their activities as an OBPP;

11.3. An OBPP shall keep the Stock Exchange(s) informed of events resulting in disruption of activities or market abuse without undue delay.

11.4. Stock Exchanges shall ensure periodic monitoring of the OBPPs regarding the compliance with the requirements mentioned in this circular and also bring to the notice of SEBI, any instances of non-compliance.

Minimum Disclosure Requirements (as applicable) for each security offered on the Online Bond Platform:

1. Name of the Issuer, Security Name and ISIN
2. Nature of instrument: Listed Secured/ Listed unsecured
3. Seniority: Senior/ non-senior
4. Original Mode of Issue and date of issue: Public issue/ Private Placement
5. Rating of the Instrument – Outstanding Rating; date of rating; Rating agency; latest
6. Rating rationale (pdf available for download)
7. Face Value, Clean price and Dirty price
8. Coupon: fixed/ floating, Rate /value, Frequency
9. Date of maturity/ Tenor
10. Name of Debenture trustee
11. Yield: Current yield and yield to maturity; calculation of such yields
12. Offer documents - Prospectus / Private Placement Memorandum (pdf available for download)
13. Any other documents as may be specified by SEBI from time to time.

Advertisement Code for OBPPs:

1. Advertisements shall be accurate, true, fair, clear, complete, unambiguous and concise.
2. Advertisements shall not contain statements which are false, misleading, biased or deceptive, or any statements based on assumption or projections and shall not contain any testimonials or any ranking, based on any criteria.
3. Advertisements shall not be so designed as likely to be misunderstood or likely to disguise the significance of any statement.
4. Advertisements shall not contain statements which directly or indirectly may induce/mislead the investor.
5. Advertisements shall not carry any slogan that is exaggerated or unwarranted or inconsistent with or unrelated to the nature and risk and return profile of the product being advertised.
6. No celebrities shall form part of the advertisement.
7. Advertisements shall not be so framed as to exploit the lack of experience or knowledge of the investors.
8. The language used in the advertisements shall be simple and shall not use technical or legal terminology or complex language or excessive details, which may confuse the investors.
9. No advertisement shall directly or indirectly discredit other advertisements or make unfair comparisons.
10. All advertisements shall be accompanied by a standard warning in legible font stating "*Investments in debt securities are subject to risks. Read all the offer related documents carefully*". No addition or deletion of words shall be made to the standard warning.

11. Any advertisements in regional language(s) shall contain the standard warning in such regional language.
12. In audio-visual media based advertisements, the standard warning in visual and accompanying voice over reiteration shall be audible in a clear and understandable manner.

Chapter XXII - Request for Quote (RFQ) platform for trade execution and settlement of trades in listed Non-convertible Securities, Securitised Debt Instruments, Municipal Debt Securities and Commercial Paper⁵³

1. The framework for a dedicated debt segment was introduced by SEBI vide circular no. CIR/MRD/DP/03/2013 dated January 2013, permitting the stock exchanges to offer electronic, screen based trading providing for order matching, request for quote, negotiated trades, etc.
2. In February 2020, pursuant to approvals from SEBI, both National Stock Exchange of India Limited and BSE Limited launched RFQ platforms, as an extension of their existing trade execution and settlement platforms, to bring in transparency in “*Over the Counter*” deals which were negotiated bilaterally. RFQ is an electronic platform to enable sophisticated, multi-lateral negotiations to take place on a centralized online trading platform with straight-through-processing of clearing and settlement to complete a trade.
3. **Basic features of the RFQ platform:**
 - 3.1. The RFQ platform is a system or interface for inviting and/ or giving quotes on an electronic platform.
 - 3.2. A participant who seeks quote(s) is termed as an Initiator and a participant who acts/ responds to the quote requests of the Initiator is termed as a Responder.
 - 3.3. A participant may request other participants for a quote for eligible securities.
 - 3.4. The Initiator has the option to place quote(s) by disclosing its name or anonymously.
 - 3.5. The quote can be placed to an identified counterparty (i.e. ‘One to One’ (OTO) mode) or to all the participants (i.e. ‘One to Many’ (OTM) mode).
 - 3.6. The platform provides the participants a range of options to seek a quote and to respond to a quote, while keeping an audit trail of all interactions i.e. quoted yield, mutually agreed price, deal terms etc.

⁵³ SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/142 dated October 19, 2022;

- 3.7. The quotes will be bilaterally negotiated between the counterparties, based on specified parameters. The acceptance of a quote by a participant will be considered as mutual agreement between the parties for the given deal.
4. The following securities are eligible for being traded on the RFQ platform:
- 4.1. Non-convertible securities;
 - 4.2. Securitised Debt Instruments;
 - 4.3. Municipal Debt Securities;
 - 4.4. Commercial Paper;
 - 4.5. Certificate of Deposit;
 - 4.6. Government Securities;
 - 4.7. State development Loans;
 - 4.8. Treasury Bills; and
 - 4.9. Any other instrument, as may be specified by Stock Exchanges in consultation with SEBI.
5. In February 2020, the RFQ platform was introduced as a '*participant-based*' model wherein all regulated entities, listed bodies corporate, institutional investors and all India financial institutions were eligible to register, access and transact. To enhance liquidity on the RFQ platforms of the stock exchanges, SEBI has, inter alia, mandated⁵⁴ registered Mutual Funds and Portfolio Management Services, to undertake a specified percentage of their total secondary market trades in Corporate Bonds through RFQ platform of stock exchanges. IRDAI has also prescribed similar stipulations for Insurers.
6. SEBI has been receiving representations from market participants to permit stock brokers to place bids on behalf of their clients to facilitate wider market participation in the corporate bond market. After consideration and deliberations, it has been decided to allow stock brokers registered under the debt segment of the Stock Exchange(s) to place/ seek bids on the RFQ platform on behalf of client(s), in addition to the existing option of placing bids in a proprietary capacity.

⁵⁴SEBI/HO/IMD/IMD-II DOF3/P/CIR/2021/641 dated October 6, 2021 and SEBI/HO/IMD/IMD-I/DOF1/P/CIR/2021/678 dated December 9, 2021, as amended from time to time.

7. The Stock Exchanges and Clearing Corporations are directed to bring the provisions of this chapter to the notice of the Stock Brokers and also disseminate the same on their websites;

8. Mode of Settlement⁵⁵:

Presently, Stock Exchanges are using Real-Time Gross Settlement (RTGS) channel as a mode of settlement for trades executed on the RFQ platform with respect to listed corporate bonds, commercial paper, and securitised debt instruments. Additionally,

payment mechanisms provided by banks/ payment aggregators authorised by Reserve Bank of India, from time to time, may be used for settlement of trades executed on the RFQ platform.

⁵⁵ SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2023/9 dated January 9, 2023;

Chapter XXIII – Nominee Directors ⁵⁶

[See Regulation 23(6) of the SEBI NCS Regulations, 2021]

1. Regulation 23(6) read along with Regulation 2(1)(r) of SEBI NCS Regulations, 2021, requires the Articles of Association (“AoA”) of an issuer that is a company to include provisions with respect to the requirement for the board of directors to appoint such person nominated by the debenture trustee in terms of clause(e) of sub-regulation(1) of regulation 15 of the Securities and Exchange Board of India (Debenture Trustees) Regulations, 1993. The regulation also provides a time period up to September 30, 2023 for existing debt listed issuers to amend their AoA.

In relation to the InvITs and REITs registered with SEBI, it is clarified that the aforesaid requirement shall be provided in the Articles of Association of Investment Managers / Managers of such InvITs / REITs⁵⁷.

2. Issuers other than those mentioned in para 1 above shall submit an undertaking to their Debenture Trustees that in case of events as mentioned in Regulation 15(1)(e) of SEBI (Debenture Trustees) Regulations, 1993, a non-executive / independent director / trustee / member of its governing body shall be designated as nominee director for the purposes of Regulation 23(6) of SEBI NCS Regulations, 2021, in consultation with the Debenture Trustee, or, in case of multiple Debenture Trustees, in consultation with all the Debenture Trustees.
3. The representations were received from certain first time issuers, requesting to provide a time line to amend their AoA to ensure compliance with the Regulation 23(6) of the SEBI NCS Regulations, 2021, since it requires formalities like approval from shareholders and conducting board and general meetings. In view of the above, Stock Exchanges are advised to take an undertaking from first-time issuers that they will ensure that their AoA are amended within a period of six months from the date of the listing of the debt securities. This undertaking may be obtained at the time of granting the in-principle approval. The issuer shall, within such time, comply and report compliance to Stock Exchanges, which shall periodically monitor/ remind such issuers on doing the needful.

⁵⁶ SEBI/HO/DDHS/DDHS-RACPOD1/CIR/P/2023/028 dated February 9, 2023 and SEBI/HO/DDHS/POD1/P/CIR/2023/112 dated July 4, 2023;
⁵⁷ Inserted on July 07, 2023

Chapter XXIV – Contribution by eligible Issuers of debt securities to the Settlement Guarantee Fund of the Limited Purpose Clearing Corporation for repo transactions in debt securities ⁵⁸

1. A well-functioning repo market contributes to the development of the debt securities market, inter alia, by way of boosting the liquidity of the underlying debt securities and providing a facility to market participants to monetize their debt holdings without selling the underlying, thus meeting their temporary need for funds. The development of an active repo market in debt securities may also be beneficial to the Issuers as the enhanced liquidity may positively impact the yield, thereby resulting in reduced costs of raising funds to the issuers in the primary market.
2. The SEBI Board in its meeting held on September 29, 2020 permitted the setting up a Limited Purpose Clearing Corporation (LPCC) for clearing and settling repo transactions in debt securities. The Board, inter alia, also decided that an amount of 0.5 basis points of the issuance value of debt securities per annum be collected upfront prior to the listing of such securities in order to build the Settlement Guarantee Fund of the LPCC.
3. In this regard, AMC Repo Clearing Limited (ARCL) has been granted recognition as LPCC by SEBI. The Reserve Bank of India also accorded necessary approvals to ARCL to function as a Clearing Corporation with a limited purpose and to offer central counter party services for repo transactions in debt securities.
4. It has been decided to put in place, the following framework for upfront collection of amounts as charges from eligible issuers at the time of allotment of debt securities:
 - 4.1. The eligible issuers shall be notified by the LPCC as per its risk management policy.
 - 4.2. An amount of 0.5 basis points of the issuance value of debt securities per annum based on the maturity of debt securities shall be collected by the Stock Exchanges and placed in an escrow account prior to the allotment of

⁵⁸ SEBI/HO/DDHS/DDHS-RACPOD1/CIR/P/2023/56 dated April 13, 2023;

- 4.3. the debt securities. This amount is applicable on a public issue or private placement of debt securities under the SEBI NCS Regulations, 2021.
- 4.4. Stock Exchanges shall transfer the amounts so collected to the bank account of the LPCC within one working day of the receipt of the amount and inform the details of the same to the LPCC.
- 4.5. The details of the amounts so collected shall also be disclosed by the Stock Exchanges on their websites.
- 4.6. The above mentioned charges shall be collected on the basis of Actual/ Actual. The LPCC shall provide an illustration of the calculation of the amounts to be contributed by the eligible issuers.
5. The provisions of this circular came into force for the offer documents filed on or after May 01, 2023, for private placement/ public issues of debt securities by such eligible issuers as specified by the LPCC. As mentioned earlier, the LPCC shall issue a circular accordingly to operationalise the same.

Chapter XV – Introduction of Legal Entity Identifier (LEI) for issuers who have listed and/ or propose to list non-convertible securities, securitised debt instruments and security receipts ⁵⁹

1. LEI is a unique global identifier for legal entities participating in financial transactions. LEI is designed to create a global reference data system that uniquely identifies every legal entity, in any jurisdiction, that is party to a financial transaction. It is a unique 20-character code to identify legally distinct entities that engage in financial transactions. Presently, RBI directions, *inter alia*, mandate non-individual borrowers having aggregate exposure of above Rs. 25 crores, to obtain LEI code.
2. In view of the above, issuers having outstanding listed non-convertible securities as on August 31, 2023, shall report/ obtain and report the LEI code in the Centralized Database of corporate bonds, on or before September 1, 2023. Similarly, issuers having outstanding listed securitised debt instruments and security receipts as on August 31, 2023, shall report/ obtain and report the LEI code to the Depository(ies), on or before September 1, 2023.
3. Further, issuers proposing to issue and list non-convertible securities, on or after September 01, 2023, shall report their LEI code in the Centralized Database of corporate bonds at the time of allotment of the ISIN. Similarly, issuers proposing to issue and list securitised debt instruments and security receipts, on or after September 01, 2023, shall report their LEI code to the Depositories at the time of allotment of the ISIN. The requirements are tabulated below:

Category of security	Relevant Regulation	Applicability	Timeline
Non-convertible Securities	SEBI (Issue and listing of Nonconvertible Securities) Regulations, 2021	Issuer proposing to issue and list non-convertible security	On or after September 1, 2023
		Issuer having outstanding listed non-convertible security as on August 31, 2023	On or before September 1, 2023
Securitised Debt Instruments	SEBI (Issue and Listing of Securitised Debt	Issuer proposing to issue and list Securitised Debt Instruments or Security Receipts	On or after September 1, 2023

⁵⁹ SEBI/HO/DDHS/DDHS_Div1/P/CIR/2023/64 dated May 03, 2023;

and Security Receipts	Instruments and Security Receipts) Regulations, 2008	Issuer having outstanding listed Securitised Debt Instruments and Security Receipts as on August 31, 2023	On or before September 1, 2023
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4. The requirement of LEI for issuers proposing to list/ having outstanding municipal debt securities shall be specified later.
5. Entities can obtain the LEI code from any of the Local Operating Units (LOUs) accredited by the Global Legal Entity Identifier Foundation (GLEIF). In India, the LEI code may be obtained from Legal Entity Identifier India Ltd (LEIIL), a subsidiary of the Clearing Corporation of India Limited (CCIL), which has been recognised by the Reserve Bank of India as issuer of LEI under the Payment and Settlement Systems Act, 2007 and is accredited by the GLEIF as the LOU in India for issuance and management of LEI codes.
6. The Depositories shall:
 - a. map the LEI code to existing ISINs by September 30, 2023; and
 - b. for future issuances, map the LEI code provided by the issuers with the ISIN at the time of activation of the ISIN.

List of circulars repealed:

Sl. No.	Date	Circular reference	Subject
1	24-07-1992	Ref : SE/7026	Guidelines for public issues
2	01-11-2002	D&CC/FITTC/CIR - 13/2002	Mandatory admission of debt instruments on both the depositories
3	27-10-2004	MRD/DoP/SE/Dep/Cir-36/04	Mandatory admission of debt instruments on both the Depositories
4	12-12-2006	SEBI/CFD/DIL/BOND/1/2006/12/12	Corporate Bond Market – Launch of Reporting Platform
5	01-03-2007	SEBI/CBM/BOND/1/2007/01/03	Corporate Bond Market – Reporting Platform to also be set up by NSE
6	13-04-2007	SEBI/CBM/BOND/2/2007/13/04	Corporate Bond Market – Launch of Trading Platform
7	23-06-2009	SEBI/IMD/BOND/Cir-2/2009	Clarification on applicability of SEBI Regulations/ Circulars on Initial and Continuous Disclosures for Convertible and Non-Convertible Debt
8	31-07-2009	SEBI/IMD/DOF-1/BOND/Cir-3/2009	Reporting of Inter-Scheme Transfers of Corporate Bonds by Mutual Funds on SEBI Authorized Trade Reporting Platforms at NSE/ BSE/ FIMMDA
9	16-10-2009	SEBI/IMD/DOF-1/BOND/Cir-4/2009	Clearing and Settlement of trades in Corporate Bonds through Clearing Corporations
10	10-11-2009	IMD/DOF-1/Bond/v/182601/2009	Revised Operating Hours for Corporate Bond Reporting Platforms
11	30-07-2010	CIR/IMD/DF/6/2010	Reporting of OTC transactions in Certificates of Deposit (CDs) and Commercial Papers – CPs
12	28-09-2011	Cir. /IMD/DF/17/2011	Guidelines for Issue and Listing of Structured Products/ Market Linked Debentures
13	26-12-2011	CIR./ IMD/DF/22/2011	Public Issue of Debt Securities - Prohibition on payment of incentives
14	05-03-2012	Cir./IMD/DF/8/2012	Clearing and Settlement of OTC trades in Commercial Paper (CPs) & Certificates of Deposit (CDs)



Sl. No.	Date	Circular reference	Subject
15	16-04-2012	CIR/IMD-DoF-1/11/2012	Processing of investor complaints against companies applying for listing of debt securities in SEBI SCORES system
16	25-07-2012	CIR/IMD/DF-1/19/2012	Contents of Application Form and Abridged Prospectus for Public Issue of Debt Securities
17	29-10-2013	CIR/IMD/DF/18/2013	Issues pertaining to primary issuance of debt securities
18	07-01-2014	CIR/IMD/DF/1/2014	Reporting of Trades in Securitised Debt Instruments in Trade Reporting Platforms and Clearing and Settlement of trades in Securitised Debt Instruments through Clearing Corporations
19	21-03-2014	CIR/MRD/DP/10/2014	Circular on Reporting of OTC Trades in Corporate Bond on Trade Reporting Platform of Stock Exchange
20	17-06-2014	CIR/IMD/DF/12/2014	Base Issue Size, Minimum Subscription, Retention of Over-Subscription Limit and further disclosures in the Prospectus for Public Issue of Debt securities
21	15-09-2015	CIR/IMD/DF/6/2015	Disclosures to be made by NBFCs in the Offer Documents for public issue of Debt Securities under the SEBI (Issue and Listing of Debt Securities) Regulations, 2008
22	11-11-2016	CIR/IMD/DF-1/122/2016	Clarification on aspects related to day count convention for debt securities issued under the SEBI (Issue and Listing of Debt Securities) Regulations, 2008
23	23-12-2016	SEBI/HO/IMD/DF1/CIR/P/2016/140	Filing of Forms PAS-4 and PAS-5 in case of issuance of debt securities on private placement basis
24	30-05-2017	CIR/IMD/DF/51/2017	Disclosure Requirements for Issuance and Listing of Green Debt Securities
25	30-06-2017	CIR/IMD/DF-1/67 /2017	Specifications related to International Securities Identification Number (ISINs) for debt securities issued under the SEBI (Issue and Listing of Debt Securities) Regulations, 2008
26	05-01-2018	SEBI/HO/DDHS/CIR/P/2018/05	Electronic book mechanism for issuance of debt securities on private placement basis



Sl. No.	Date	Circular reference	Subject
27	28-03-2018	CIR/DDHS/P/59/2018	Clarifications with respect to circular on "Specifications related to International Securities Identification Number (ISINs) for debt securities issued under the SEBI (Issue and Listing of Debt Securities) Regulations, 2008
28	16-08-2018	CIR/DDHS/P/121/2018	Streamlining the process of public issue under the SEBI (Issue and Listing of Debt Securities) Regulations, 2008, SEBI (Issue and Listing of Non-Convertible Redeemable Preference Shares) Regulations, 2013, SEBI (Public Offer and Listing of Securitised Debt Instruments) Regulations, 2008 and SEBI (Issue and Listing of Debt Securities by Municipalities) Regulations, 2015
29	16-08-2018	SEBI/HO/DDHS/CIR/P/2018/122	Electronic book mechanism for issuance of securities on private placement basis – Clarifications
30	26-11-2018	SEBI/HO/DDHS/CIR/P/2018/144	Fund raising by issuance of Debt Securities by Large Entities
31	22-10-2019	SEBI/HO/DDHS/DDHS/CIR/P/2019/115	Framework for listing of Commercial Paper
32	24-12-2019	SEBI/HO/DDHS/DDHS/CIR/P/2019/167	Framework for listing of Commercial Paper- Amendments
33	23-06-2020	SBI/HO/DDHS/CIR/P/103/2020	Operational framework for transactions in defaulted debt securities post maturity date/ redemption date under provisions of SEBI (Issue and Listing of Debt Securities) Regulations, 2008
34	13-07-2020	SEBI/HO/DDHS/CIR/P/2020/199	Guidelines for Issue and Listing of Structured Products/ Market Linked Debentures- Amendments
35	05-10-2020	SEBI/HO/DDHS/CIR/P/2020/198	Standardization of timeline for listing of securities issued on a private placement basis
36	06-10-2020	SEBI/HO/DDHS/CIR/P/2020/199	Issuance, listing and trading of Perpetual Non-Cumulative Preference Shares (PNCPS) and Innovative Perpetual Debt Instruments (IPDIs)/ Perpetual Debt Instruments (PDIs) (commonly referred to as Additional Tier 1 (AT 1) instruments)



Sl. No.	Date	Circular reference	Subject
37	23-11-2020	SEBI/HO/DDHS/CIR/P/2020/233	Introduction of Unified Payments Interface (UPI) mechanism and Application through Online interface and Streamlining the process of Public issues of securities under - SEBI (Issue and Listing of Debt Securities) Regulations, 2008 (ILDS Regulations), SEBI (Issue and Listing of Non-Convertible Redeemable Preference Shares) Regulations, 2013 (NCRPS Regulations), SEBI (Issue and Listing of Securitised Debt Instruments and Security Receipts) Regulations, 2008 (SDI Regulations) and SEBI (Issue and Listing of Municipal Debt Securities) Regulations, 2015 (ILDM Regulations)
38	04-06-2021	SEBI/HO/DDHS/DDHS 1/P/CIR/2021/572	Centralized Database for Corporate Bonds/ Debentures
39	26-11-2021	SEBI/HO/DDHS/P/CIR/2021/0669	Publishing Investor Charter and Disclosure of Complaints by Merchant Bankers on their Websites—Debt Market
40	08-03-2022	SEBI/HO/DDHS/P/CIR/2022/0028	Revision to Operational Circular for issue and listing of Non-convertible Securities, Securitised Debt Instruments, Security Receipts, Municipal Debt Securities and Commercial Paper
41	22-03-2022	SEBI/HO/DDHS/P/CIR/2021/031	Standardisation of industry classification - Revision in Chapter -XIV of Operational Circular for issue and listing of Non-convertible Securities, Securitised Debt Instruments, Security Receipts, Municipal Debt Securities and Commercial Paper
42	10-10-2022	SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/00139	Review of provisions pertaining to Electronic Book Provider platform
43	19-10-2022	SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/142	Request for Quote (RFQ) platform for trade execution and settlement of trades in listed Non-Convertible Securities, Securitised Debt Instruments, Municipal Debt Securities and Commercial Paper.



Sl. No.	Date	Circular reference	Subject
44	28-10-2022	SEBI Circular No. SEBI/HO/DDHS/P/CIR/2022/00144	Reduction in denomination for debt securities and non-convertible redeemable preference shares
45	31-10-2022	SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/147	Review of provisions pertaining to specifications related to International Securities Identification Number (ISIN) for debt securities issued on private placement basis.
46	10-11-2022	SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/0000000152	Applicability of GST on fees remitted to SEBI - Revision in Chapter - XX of Operational Circular for issue and listing of Non-convertible Securities, Securitised Debt Instruments, Security Receipts, Municipal Debt Securities and Commercial Paper
47	14-11-2022	SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2022/154	Registration and regulatory framework for Online Bond Platform Providers (OBPPs)
48	24-11-2022	SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/159	Reporting of trades in non-convertible securities under SEBI (Issue and Listing of Non-Convertible Securities) Regulations, 2021
49	30-11-2022	SEBI/HO/DDHS/DDHS_Div1/P/CIR/2022/167	Review of timelines for listing of securities issued on a private placement basis
50	09-01-2023	SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2023/9	Mode of settlement for trades executed on the Request for Quote (RFQ) platform
51	03-02-2023	SEBI/HO/DDHS/DDHS - RACPOD1/P/CIR/2023/020	Dos and don'ts relating to green debt securities to avoid occurrences of greenwashing.
52	06-02-2023	SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2023/023	Review of Chapter IX –Green Debt Securities of the Operational Circular for issue and listing of Non-Convertible Securities (NCS), Securitised Debt Instruments (SDI), Security Receipts (SR), Municipal Debt Securities and Commercial Paper(CP) date August 10, 2021 (hereinafter referred to as the 'NCS Operational Circular'), as amended from time to time.



Sl. No.	Date	Circular reference	Subject
53	07-02-2023	SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2023/025	Grant of extension of time to entities operating/desirous of operating as Online Bond Platform Providers (OBPPs) for making an application to obtain certificate of registrations a stock broker under the Securities and Exchange Board of India (Stock Brokers) Regulations, 1992.
54	08-02-2023	SEBI/HO/DDHS/DDHS-RACPOD1/P/CIR/2023/027	Clarification w.r.t. issuance and listing of perpetual debt instruments, perpetual non-cumulative preference shares and similar instruments under Chapter V of the SEBI (Issue and Listing of Non-Convertible Securities) Regulations, 2021.
55	09-02-2023	SEBI/HO/DDHS/DDHS - RACPOD1/P/CIR/2023/028	Clarification in respect of the compliance by the first-time issuers of debt securities under SEBI (Issue and Listing of Non-Convertible Securities) Regulations, 2021 with Regulation 23(6)
56	13-04-2023	SEBI/HO/DDHS/DDHS-RACPOD1/CIR/P/2023/56	Contribution by eligible Issuers of debt securities to the Settlement Guarantee Fund of the Limited Purpose Clearing Corporation for repo transactions in debt securities.
57	03-05-2023	SEBI/HO/DDHS/DDHS_Div1/P/CIR/2023/64	Introduction of Legal Entity Identifier (LEI) for Issuers who have listed and/ or propose to list non-convertible securities, securitised debt instruments and security receipts.
58	04-05-2023	SEBI/HO/DDHS/DDHS_Div1/P/CIR/2023/66	Additional requirements for the issuers of transition bonds.
59	16-06-2023	SEBI/HO/DDHS/POD1/P/CIR/2023/092	Adherence to provisions of regulation 51A of SEBI (Issue and Listing of Non-Convertible Securities) Regulations,2021 by Online Bond Platform Providers on product offerings on Online Bond Platforms.
60	04-07-2023	SEBI/HO/DDHS/POD1/P/CIR/2023/112	Appointment of Director nominated by the Debenture Trustee on boards of issuers

Specific provisions repealed:

Sl. No.	Date	Circular reference	Subject
1	27-05-2019	Clauses 4(a)(i) and (ii) of SEBI/HO/MIRSD/DOS3/CIR/P/2019/68	Enhanced disclosure in case of listed debt securities

Glossary

Acronym	Full form
AoA	Articles of Association
ALM	Asset Liability Management
AMFI	Association of Mutual Funds in India
ASBA	Application Supported by Blocked Amount
AT1	Additional Tier 1
AUM	Assets Under Management
BSE	Bombay Stock Exchange
BPS	Basis points
BTI	Banker to an Issue
CAS	Consolidated Account Statement
CC	Clearing Corporations
CD	Certificate of Deposit
CEO	Chief Executive Officer
CFO	Chief Financial Officer
CIN	Corporate Identity Number
CISA	Certified Information Systems Auditor
CoBoSAC	Corporate Bonds and Securitization Advisory Committee
CP	Commercial Paper
CRA	Credit Rating Agency
CS	Company Secretary
DP	Depository Participant
DIN	Director Identification Number
DSRA	Debt Service Reserve Account
DT	Debenture Trustees
EBP	Electronic Book Provider
EOD	End Of Day
FAQ	Frequently Asked Questions
FIMMDA	Fixed Income Money Market and Derivatives Association of India
FMCG	Fast Moving Consumer Goods
FPI	Foreign Portfolio Investor
FY	Financial Year
GDP	Gross Domestic Product
G-Sec	Government Securities
HFC	Housing Finance Company
IBA	Indian Banks Association

Acronym	Full form
IBC	Insolvency and Bankruptcy Code
ICCL	Indian Clearing Corporation Limited
ID	Identity Document
IM	Information Memorandum
ISIN	International Securities Identification Number
IST	Inter Scheme Transfer
JV	Joint Venture
KYC	Know Your Client
KRA	KYC Registration Agency
LC	Large Corporate
LEI	Legal Entity Identifier
LTV	Loan-to-value
MF	Mutual Fund
MIBOR	Mumbai Interbank Offer Rate
MCCIL	Metropolitan Clearing Corporation of India Limited
MCLR	Marginal Cost of Funds based Lending Rate
MFI	Micro Finance Institutions
MLD	Market Linked Debt securities
MSEI	Metropolitan Stock Exchange of India Limited
MSME	Micro, Small and Medium Enterprise
NBFC	Non-banking Finance Company
NCD	Non-convertible Debentures
NCLAT	National Company Law Appellate Tribunal
NCLT	National Company Law Tribunal
NCRPS	Non-convertible Redeemable Preference Shares
NCS	Non-convertible Securities
NPA	Non-performing asset
NPCI	National Payments Corporation of India
NRI	Non-resident Investor
NSCCL	National Securities Clearing Corporation Limited
NSE	National Stock Exchange of India Limited
OTC	Over the Counter
PAN	Permanent Account Number
PCPS	Perpetual Cumulative Preference Shares
PDI	Perpetual Debt Instrument
PFI	Public Financial Institution
PM	Placement Memorandum
PNCPS	Perpetual Non-cumulative Preference Shares



Acronym	Full form
PONV	Point of Non Viability
PSU	Public Sector Undertaking
QIB	Qualified Institutional Buyer
RBI	Reserve Bank of India
RCPS	Redeemable Cumulative Preference Shares
RFQ	Request for Quote
RNCPS	Redeemable Non-cumulative Preference Shares
RTI/ STA	Registrar to an issue and Share Transfer Agent
SB	Stock Broker
SCORES	SEBI Complaints Redress System
SCSB	Self-Certified Syndicate Bank
SDI	Securitized Debt Instruments
SMS	Short Messaging Service
UPI	Unified Payments Interface
URL	Uniform Resource Locator
YTC	Yield to Call
YTM	Yield to Maturity
YTP	Yield to Put